

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A./T.A. NO.

1754/0000

Jaffar Singh vs. Govt of NCTD

The above noted case was decided vide Judgment/Order
dated 2/8/02 by the Bench comprising of : -

Hon'ble Mr. Kuldeep Singh, Member (J)

Hon'ble Mr. _____

The ~~Applicant(s)/Respondent(s)~~ in the above noted case
filed CWP/CMP No. 7713/02 in the
High Court and the Hon'ble High Court vide Order/Judgement
dated 2/12/02 has been please to :-

- (a) ~~Dismiss/admitted the CWP/CMP~~
- (b) ~~Set aside the Order/Judgement of this Tribunal.~~
- (c) Stayed the operation of the Judgment of the
Tribunal.
- (d) ~~Modified/Substituted the judgement/order of the
Tribunal.~~
- (e) ~~Disposed the C.M.P./C.W.P.~~

Submitted for perusal of Hon'ble the Chairman and
Hon'ble Members of the Bench.

Open 28/1/03
JOINT REGISTRAR

27/1/03

~~HON'BLE CHAIRMAN~~ Pr. Registrar 27/1/03 27/1/03 By Registrar (J).

HON'BLE MR. Kuldeep Singh, Member (J) June

HON'BLE MR.

D.R.S.
Wojay

SP

REPORT ON THE SCRUTINY OF APPLICATION

Presented By : V. Srivastava Diary No. 1811Applicant (s) Jagbir Singh Date of Presentation 5/9/2004Respondent (s) Govt. of India & others Group ADNature of grievance : Tenant Home GuardNo. of applicants : 3 No. of Respondents: 3

CLASSIFICATION

Subject : Tenant (No. 26) Department : AG (No. 1)
* if S.B.Is the application is in the proper form? (three complete sets in paper book form in two compilations) Yes (PROFORMA / COMPILATION)Whether name, description and address of all the parties been furnished in the cause title? Yes3. (a) Had the application been duly signed and verified? Yes (SIGNED / VERIFIED)(b) Have the copies been duly signed? Yes(c) Have sufficient number of copies of the application been filed? Yes4. Whether all the necessary parties are impleaded? Yes5. Whether English translation of documents in a language other than English or Hindi been filed? Yes6. (a) Is the application in time? Yes (See Section 21) Yes(b) Is MA for condonation of delay filed? Yes7. Has the Vakalatnama/Memo of appearance/06 authorisation been filed? Yes

8. Is the application maintainable? u/s 21 u/s 14, u/s 18 (u/s 2, 14, 18 or U/R 6 etc). U/R 6, PT u/s, 25 file

9. Is the application accompanied by IPO/DD for Rs. 50/-? Yes10. Has the impugned orders original/duly attested legible copy been filed? Yes LEGIBLE/ATTTESTED11. Have legible copies of the annexure duly attested been filed? Yes LEGIBLE/ATTTESTED

as required
been made ? *for*
Number of envelopes *02*
bearing full address
Contents been filed ?
Under the reliefs sought for,
case out of single cause of
action ?

16. (b) Whether any interim relief is
prayed for ? *Yes*

17. In case an MA for condonation of
delay is filed, is it supported
by an affidavit of applicant ? *NA*

18. Whether this case can be heard by
Single Bench ? *Yes*

19. Any other point ?

Result of the scrutiny with initial
of the Scrutiny Clerk.

The application is in order and may be registered and listed before
Court for adjournment/orders on:

- (a) MA for joining - U/R (5) (a) / 4 (5) (b)
- (b) MA U/R 6 of CAT Procedure Rules, 1987
- (c) PT u/s 25 under At Act
- MA for condonation of Delay;

OR

S.G.J.m

The application has not been found in order in respect of Item No(s)
below :

Item Nos.

Application is not on prescribed size of paper.

MA U/R 4(5)(a) / 4(5)(b) has not been filed.

Application /counsel has not signed each page of the
application/documents.

U/R 8 has not been filed.

Application might be returned to the applicant for rectification
in 7 days.

S.G.J.m
5-9-2020

COURT NO.S.B... DATE ..6/7/2020

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

O.A. No. 1757 of 2000

IN THE MATTER OF:

Jagbir Singh and ors.

MA 2129/2000

... Applicants

Versus

Govt. of NCT Delhi and ors.

... Respondents

I N D E X

SL.NO.	Description of documents	Page Nos.
<u>COMPIILATION-I</u>		
1.	O.A. U/Section 19 of AT Act 1985	1-50
2.	Annex A/1 Orders dtd. 25.2.2000 (colly)	51-76
<u>COMPIILATION-II</u>		
3.	Annex A/2 Delhi Home Guards Rules 1959	77-79
4.	Annex A/3 Bombay Home Guard Act 1947	80-82
5.	Annex A/4 Service particulars (Colly)	83-91
6.	Annex A/5 Judgement in OA. 188/95	92-99
7.	Annex A/6 Judgement in RA 251/95 in in O.A. No. 188/95	100-102
8.	Annex A/7 Judgement in CWP No. 4286/97	103-113
9.	Annex A/8 Extract of Full Bench Judgement in case of IS Tomar.	114-119
10.	Annex A/9 Copy of Identity Cards (Colly)	120-14
11.	Annex A/10 CAT Order	148-149
12.	Annex A/11 Judgement MA. for joint application.	150-160
13.		161-163

Vakalatnama

Date :

Place: New Delhi.

Reply

APPLICANTS

Through Counsel
(U. SRIVASTAVA & M. K. GAUR)
Advocates
CAT BAR ROOM, FARIDKOT HOUSE,
New Delhi-110 001.

काम लिखिया

Filed Today

25 SEP 2000

1811

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. NO. of 2000

In the matter of :

1. Jagbir Singh s/o. Sh. Mam Chand,
R/o. 46, Vill. Gadaipur, New Delhi.
Sanad No. 6881, Rank- S.P.C.
2. Shiv Prashann s/o. Sh. Bhuleshwar Yadav
R/o. H.No.C-85, Janta Flat, Saket,
New Delhi.
3. Birbal s/o. Sh. Harcharan,
R/o. Mandi Pahari, Mehrauli,
New Delhi.
4. Hukam Chand s/o. Chiranjit Lal,
R/o. C-105, Janta DDA Flat,
Katwaria Sarai, New Delhi.
5. Mahender Singh Gaur s/o. Sh. Vijay Singh Gaur,
R/o. Rajpur Khurd, Maidangarhi,
New Delhi.
6. Daroga Rai s/o. Shri Panchu Rai
R/o. B-718, J.J. Colony, Budh Nagar,
Inderpuri, New Delhi-110 012.
7. Mani Lal s/o. Mahavir Singh
R/o. F-1/230, Sultnepuri,
Delhi-110 041.
8. Naval Kishore s/o. Sh. Ram Prabodh
R/o. B-612, Hari Nagar, Clock Tower,
New Delhi.

9. Ramshwar Ram S/o. Sh. Nand Kumar Ram,
R/o.WZ-A-2-126, Jawahar Camp, Kirti Nagar,
New Delhi.
10. Ram Kishan S/o. Khacheru Singh
R/o.H.No.222, viyogi Dhauli,
New Delhi.
11. Rama Shankar S/o. Lal Singh
R/o.C-848, viyogi Dhauli,
New Delhi.
12. Ram Ratan Singh S/o. Sh. Sant Singh
R/o. H.-16, Khanpur, Extension,
New Delhi.
13. Kishan Ram S/o. Raj Banshi Ram
R/o.WZ-430/C-58, Village-Naraina,
New Delhi.
14. Om Prakash S/o. Krishan Lal
R/o.A-96, Dakshinpuri, Delhi-62.
15. Harish Chandra S/o. Sh. Bhagwan Sahai ,
R/o.A-85/88, Indira Gandhi Camp,
Naraina, Phase-I, New Delhi.
16. Govind Singh Negi S/o. Sh.Nand Singh Negi
R/o.F-116, Katwaria Sarai,
New Delhi.
17. Prahlad Singh S/o. Hetram
R/o.H.No.460, Mahipalpur,
New Delhi.

18. Randhir Singh Rawat S/o. Dev Singh Rawat,
R/o. R-116, Katwaria Sarai,
New Delhi.
19. Sitaram S/o. Ram Nath
R/o. H-112/305, Vasant Kunj,
New Delhi.
20. Chakarshekhar ~~xx~~ Kumar S/o. Satiram,
R/o. F-359, Mahipalpur, New Delhi.
21. Mithlesh Tiwari S/o. Dev Raj Tiwari
R/o. 26/27, Gali No.2, Baljit Nagar,
New Delhi.
22. Ram Dev S/o. Jugal Ram,
R/o. A-85/52, Indira Gandhi Camp,
Phase-I, Naraina, New Delhi.
23. Radhey Shyam S/o. Chaudhary Ram,
R/o. RZ-76/238, P-Block, West Sagarpur,
New Delhi.
24. Niranjan Kumar Mishra S/o. Sh. Chhedi Ral,
R/o. 26/20, Indira Park, Gali No.28,
Palam Colony, New Delhi.
25. Sukh Dayal S/o. Ram Prashad,
R/o. H-9, Ambedkar Colony,
Satwari, Mehrauli, New Delhi.
26. Brahm Singh S/o. Ram Kishan
R/o. 11/33, Akbar Road,
New Delhi.

27. Shiv Narain S/o. Anup Lal Mehto
R/o.DH-61-F, Hari Nagar,
New Delhi.

28. vijay Pal Singh S/o. Chandra Pal,
R/o.A-Block, Gali No.22, Sangam Vihar,
New Delhi.

29. Umapati Shukla S/o. Aadi Nath Shukla,
R/o.A-85, Indira Gandhi Camp,
Ind. Area, Naraina, New Delhi.

30. Shankar Rai S/o. Chakori Rai,
R/o.H.No.144, Hari Nagar, Pili Khoi,
New Delhi.

31. *Yuvender Nath Slokh K.P Singh*
R/o R2-22/404 Shw Puri Sagarpur
New Delhi

32. *Amant Ram Tiwari Slokh. Sukh Dev Prasad Tiwari*
R/o R2-25 B/4 Indira Park, Palam Colony Delhi
versus
Govt. of N.C.T. Delhi, through
1. The Chief Secretary,
Govt. of NCT Delhi,
5, Sham Nath Marg,
New Delhi.

2. The Commandant General,
Home Guards & Civil Defence,
CTI Building, Raja Garden,
New Delhi

3. The Commandant,
Delhi Home Guards, CTI Building,
Raja Garden, New Delhi.

... Respondents

contd. 5/-

DETAILS OF THE APPLICATIONS

1. PARTICULARS OF THE ORDERS/ ACTIONS AGAINST WHICH THIS APPLICATION IS MADE :

This application is being made under section 19 of A.T. Act 1985 inter alia challenging validity and propriety of the orders issued by the respondents vide their order dated 25.02.2000 applicant No.1 to 24, order dated 21.02.2000 applicant Nos. 25, to Order dated 05.10.1999 applicant Nos. 26 to 28 and order dated 19.03.1999 applicant Nos.29 to 30 discharging the applicants from their services under Rule 8 of Delhi Home Guards Rules, 1959.

2. JURISDICTION OF THE TRIBUNAL :

That the applicants declare that the subject matter of the orders against which the redressal is made is within the jurisdiction of the Tribunal.

3. LIMITATION :

That the applicants further declares that the application is within the period of limitation as prescribed under section 21 of A.T. Act 1985.

4. FACTS OF THE CASE :

That the facts of the case is as under :-

4.1 That ~~the~~ all the applicants were recruited as a member of Home Guards under Rule 3 of the Delhi Home Guards Rules 1959 and the tenure of the post was initially fixed for a period of three years as per Rule 8 of

Delhi Home Guards Rule 1959. A copy of the same Rule is being annexed hereto and marked as Annexure A/2.

4.2 That all the applicants are governed by the Bombay Home Guards Act 1947 as extended to the Union Territory of Delhi for which a copy of the same is being annexed hereto and marked as Annexure A/3.

4.3 That the service particulars of the applicants are as under :-

a) That the applicant No.1 was recruited/enrolled with the Respondents as a member of Home Guards w.e.f. 05.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 05.11.2001.

b) That the applicant No.2 was recruited/enrolled with the Respondents as a member of Home Guards w.e.f. 10.10.1988 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 02.11.2000.

c) That the applicant No.3 was recruited/enrolled with the Respondents as a member of Home Guards w.e.f. 22.10.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 22.10.2001.

d) That the applicant No. 4 was enrolled with the respondents as a member of Home Guards w.e.f. 1982 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 17.1.2000.

e) That the applicant No.5 was enrolled/recruited with the respondents as a member of Home Guards w.e.f. 22.11.1988 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 21.11.2000.

f) That the applicant No.6 was enrolled/recruited with the respondents as a member of Home Guards w.e.f. 11.12.1988 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 11.12.2000.

g) That the applicant No.7 was recruited / enrolled with the respondents as a member of Home Guards w.e.f. 13.03.1988 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 12.03.2000.

h) That the applicant No.8 was recruited / enrolled with the respondents as a member of Home Guards w.e.f. 19.12.1984 after completion of all the required formalities for the said post. Further, the tenure of the applicant

has been extended time to time and presently his tenure is upto 28.02.1999.

i) That the applicant No.9 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 05.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 04.11.1992.

j) That the applicant No.10 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 23.07.1998 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto ~~16~~ 11.06.2001.

k) That the applicant No.11 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 02.05.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 28.11.2001.

l) That the applicant No.12 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 19.07.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 17.09.2001.

m) That the applicant No.13 was recruited/enrolled with the Respondents as a member of Home Guards w.e.f. 08.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 04.11.1992.

n) That the applicant No.14 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 29.06.1989 ~~08.11.1989~~ after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 29.06.2001.

o) That the applicant No.15 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 22.11.1988 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 21.11.2000.

p) That the applicant No.16 was recruited /enrolled with the respondents as a member of Home Guards w.e.f. 27.09.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 27.09.2001.

- : 10 : -

q) That the applicant No.17 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 05.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 05.11.2001.

r) That the applicant No.18 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 27.09.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 22.09.2001.

s) That the applicant No.19 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 14.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 14.11.2001.

t) That the applicant No.20 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 12.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 11.11.2001.

u) That the applicant No.21 was recruited/enrolled with the respondents as a member of Home Guards w.e.f.

12.11.1989

12.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 11.11.2001.

v) That the applicant No.22 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 12.12.1988 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 11.12.2000.

w) That the applicant No.23 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 11.06.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 10.06.2001.

x) That the applicant No.24 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 04.08.1986 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 03.08.1992.

y) That the applicant No.25 was recruited/enrolled with the respondents as a member of Home Guards w.e.f. 21.04.1988 after completion of all the required

formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 21.04.2000.

z) That the applicant No.26 was recruited/enrolled with the respondents as a member of home Guards w.e.f. 15.03.1986 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 05.08.1997

aa) That the applicant No.27 was recruited/enrolled with the respondents as a member of home Guards w.e.f. 12.11.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 11.11.2001.

ab) That the applicant No.28 was recruited/enrolled with the respondents as a member of home guards w.e.f. 24.01.1992 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 24.01.2001.

ac) That the applicant No.29 was recruited/enrolled with the respondents as a member of home guards w.e.f. 30.06.1989 after completion of all the required formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 29.02.1992.

Ym

- : 13 : -

ad) That the applicant No.30 was recruited/enrolled with the respondents as a member of home guards 22.04.1992 w.e.f. ~~30x06x1989~~ after completion of all the formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto ~~22x02x1998~~ 21.04.2000.

ae) That the applicant No.31 was recruited/enrolled with the respondents as a member of home Guards w.e.f. 5-3-86 after completion of all the formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto 4-3-2001

af) That the applicant No. 32 was recruited/ enrolled with the respondents as a member of home guards w.e.f. 30-6-1989 after completion of all the formalities for the said post. Further, the tenure of the applicant has been extended time to time and presently his tenure is upto. 30-6-2001

contd...14//



4.4 That the applicants have been working with the Respondents to the entire satisfaction of their superior officials and having their unblanished service records. Further due to their meritorious services, the applicants have been getting the Commendations and the due promotioners time to time, and their services/tenure for services have been extended time to time.

4.5 That, it will be relevant to mention here that the respondents have been allotting a fresh Sanad Numbers to the applicants at the time of extension of their tenure of services.

4.5 That all of sudden, the Respondents No.3 issued the discharge orders to the applicants individually in a printed proforma filled in respect of each individually. The copies of the discharge orders are being annexed hereto and marked as Annexure A/1 (Colly) and the contents of the same is as under :-

"I, L.S.Sandhu, I.P.S. Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards, Act 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules 1959 issued vide DAD Notification No.F.4/59/CD dt'd. 20.7.59 hereby discharge Shri Raj Kumar S/o. Shri Chandra Bhan Sandad No.7312 PIS No.12880099 Resident of 5RZ-53, Nasirpur, New Delhi of District-South West with immeidate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to store Supdt. (Clothing) Headquarters, Raja Garden and Sanad I/Card and other articles issued to him with the DSO Concenned within seven days and submit a NO DUES CERTIFICATE to clear his dues."

4.7 That it will be relevant to mention here that the above Discharge orders (Annexure A/1) has been issued by the Respondents on 21.02.2000 and 25.02.2000 in case of all the applicants except Applicant No.7 and are taking effect on the following day i.e. w.e.f. 22.02.2000 and 26.02.2000 and Applicant No.11 was discharged w.e.f. 16.11.1999 by vide Discharge order dated 17.11.1999.

4.8 That, previously in the year 1994 vide orders dated 15.12.94 the services of the number of home guards were discontinued in the same fashion i.e., under Rule 8 of Delhi Home Guards Rules 1959 and being aggrieved by the Discharge orders, the aggrieved persons filed an OA vide its O.A. No.188/95 in the name of Kishan Kumar & Ors. Versus Govt. of NCT Delhi & Ors. and the Hon'ble Tribunal quashed and set aside the discharge orders issued on 15.12.1994 by the respondents by vide judgement/order dt.d.1.6.95 with a directing to the respondents as under :-

"9. The impugned order states that the same has been passed in exercise of the powers conferred upon the Commandant, Home Guards of Delhi under the Bombay Home Guards, Act 1947 as extended to the Union Terriortory of Delhi Home Gaards Rules, 1959 issued by the DAD Notification dt. 29.7.59. It purposes to be an order simpli-
citor and has to take immeidate effect.

8. As there are not the case of dismissal, it is clear that section 6B has no application in this case. In so far as section 6B (IA) is concerned, satisfaction under Rule 10 was required, but there are no materials to indicate that the Commandant was satisfied that the applicants had committed any act which was detrimental to the good order etc. of the Home Guards Organisation.

11. we then come to Rule 8 of the Delhi Home Guards Rules, under which the Commandant General/Commandant is empowered to terminate the appointment of any Home Guard by giving one month's notice or without notice if such member is found medically unfit. In the present case one month's notice has not been given, and there are no materials on records to indicate whether the applicant's services were to be terminated because they were found medically unfit.

12. The Respondents have also not made any averment in their reply, that the services of the applicants have been dispensed with because they were found medically unfit.

13. Under the circumstances the impugned order cannot be sustained. This O.A. succeeds and is allowed, to this extent that the impugned orders are quashed, with liberty given to the Respondents to pass fresh orders if so advised, in accordance with Law. No costs."

4.9 That after some times, a Review application was filed by the Respondents namely R.A. No. 251/95 in M.A. No. 492/97 in O.A. No. 188/95 and the same was disposed of by the Hon'ble Tribunal

by vide its judgement/orders dated 08.07.1997. A copy of the same judgement / order is being annexed hereto and marked as Annexure A/6 and the contents of the same is as under :-

"We have heard Shri Jog Singh for the Review Applicants (Govt. of NCT of Delhi and others) and Shri Gupta for the review respondents (applicants in O.A. No.188/95) on R.A. 251/95 seeking review of judgement dated 1.6.95 in O.A. No.188/95 and on M.A. No. 452/97, seeking restoration of the R.A. which was dismissed for default.

2. Shri Jog Singh stated that the R.A. had been filed in the back-ground of review applicants apprehension that consequent to the impugned judgement dated 1.8.95, the review respondents, together with other similarly placed might seek regularisation as Home Guards, which he contents is beyond the scheme of the Bombay Home Guards Act 1947 as extended to UT of Delhi. He emphasized that the Home Guards are volunteers who are engaged on contract basis for a period of 3 years at a one time, and it was the objective of the Govt. of NCT of Delhi to cover as many people as possible under the Home Guards Scheme. He urged that if one the strength of the impugned judgement dated 1.6.95, review respondents and other similarly placed sought regularisation, the aforesaid objective would be frustrated, apart from the fact that there were no sanctioned posts of Home Guards against which such persons could be regularised. In this connection, he invited our attention to the Hon'ble Supreme Court judgement in S.L.P. No. 12465/90 dated 30.07.1991 in Rameshwar Dass Sharma & Ors.

v. State of Punjab & Ors. , wherein it has been held that Home Guards are employed on the basis of temporary need from time to time and cannot ask for regularisation.

3. we note that the said judgement in R.D. Sharma's case (supra) was not placed before us when we delivered our impugned judgement dated 1.6.95 Apart from this, the impugned judgement dated 1.6.95 nowhere states that the applicants in that O.A. (Present review respondents) and other similarly placed would be entitled to regularisation. It also requires no reiteration that the judgement of the Hon'ble Supreme Court in R.D. Sharma's case (Supra) is binding upon all courts and authorities under Article 141 of the Constitution.

4. In view of the above, the apprehension of the review respondents referred to, in paragraph 2 above, should stand allayed.

5. In the light of the aforesaid discussions, the impugned judgement dated 1.6.95 warrants no intervention.

6. RA 251/95 together."

4.10 That it will be relevant to mention here that all the applicants were appointed with the respondents since long back and have completed more than decade. Further in the year 1997, the respondents discharged a number of home guards, in the same fashion again and being aggrieved by the discharge orders, the effected persons filed O.A.'s before the Hon'ble Tribunal.

4.11 That, thereafter all the applications were decided by the Hon'ble Tribunal on 12.12.1997 and also on the basis of the orders on 15.12.1997 with a direction to the respondents to regularise the services but as there was difference of opinion between the members of the Tribunal on the basic orders dated 12.12.96 (IS Tomar versus Govt. of NCT Delhi & Ors.) the matter was referred to full bench and the same has been disposed of by vide Tribunal's order dated 25.11.1999 and the operative parts of the judgement is as under :-

"14. In conclusion these OA's are disposed of in terms of Delhi High Court's Judgement dated 26.5.99 in Mansukh Lal Rawal's case (SUPRA) Nol costs."

4.12 That during pendency of the O.A. before full bench on the question of rights of the members of Home Guards this Hon'ble Tribunal dismissed few applications filed by few members of the Home Guards, they approached to the Hon'ble High Court of Delhi and the Hon'ble High Court has directed to the Respondents to frame a policy, having transparent in case of Mansukh Lal Rawal and ors Versus Union of India & Ors in CWP No.4286/97 on accounts of which the full bench of the Hon'ble Tribunal has decided the O.A. A copy of the judgement dated 26.5.1999 in CWP No.4286/97 has been annexed here to and marked as Annexure A/7.

4.13 That, it will be relevant to mention here that the time for framing the policy was given by the Hon'ble High Court was only for six months. Which has completed on

26.11.99 but till date there is nothing. Further the Full Bench of the Hon'ble Tribunal has reiterated the judgement/orders of the High Court in its judgement/orders dated 25.11.1999.

4.14 That, further, it is submitted that the services of the applicants have been extended by the respondents time and last date of the tenure has been shown in the Identity Cards has come to end and the Respondents have issued the Discharge orders to the applicants i.e., w.e.f. 26.2.2000 without any rhyme and rhythm, arbitrarily.

4.15 That the humble submission of the applicants is that as per Rule 9 of the Delhi Home Guards Rules 1959, a member Home Guard can perform his duty upto the age of 60 years and also as per Rule 10 of the Rules the services of Home Guards can be terminated discharged, if the respondents have satisfied that the member has committed an act detrimental to the good order, welfare or discipline of the Home Guards, Organisation, but in the instant case no such allegation whatsoever has been inflected upon the applicant nor any procedure whatsoever mentioned in section 6(b) (ia) of the Bombay Home Guard Act 1947 has been adopted and it is also worth while to mention here that the applicants are performing their duties since more than one decade.

4.16 That the applicants are being aggrieved by the Discharge orders issued by the respondents vide their order dated 25.2.2000 (Annexure A/1 (Colly)). Further the discharge

orders issued by the respondents are illegal, unjust, arbitrary, unconstitutional, malafide, against the principles of Natural Justice and against the mandatory provisions of law.

Hence the present O.A. on the above grounds.

5. G R O U N D S :

- 5.1 Because, the actions of the respondents in discharging the applicants from their services before completion of present tenure as shown in their Identity Card, is illegal, unjust arbitrary, malafide, unconstitutional, against the Principles of natural justice and mandatory provisions of Law.
- 5.2 Because, as per, Rule 9 of the Delhi Home Guards Rules, 1959 the maximum age limit for working as a member of Home Guards is for 60 years.
- 5.3 Because, as per the directions of the High Court, the Respondents are required to frame a policy which should have transparent in its character but till date there is nothing. Further, the judgement of the High Court has been followed by the Tribunal also by its Full Bench.
- 5.4 Because, the respondents should act as a model employee and should act in rational manner without indulging into an arbitrary act.
- 5.5 Because, it is also the duty of the state to provide the livelihood and in the instant case as the applicants have been working for more than one decade having their satisfactory services without any other source of income except the present arrangement.

U m

contd... /-

5.6 Because, it is not the case of the respondents that the applicants have acted as deterrent in good orders of the organisation and the work and conduct of the applicants through out their tenure remained satisfactory and thus the termination in such a manner is irrational.

5.7 Because, the applicants have been working with the Respondent to the entire satisfaction of their superior officials and having an unblemished service records.

5.8 Because, as per rule 8 of Delhi Home Guards Rules, 1959 :-

→ "The terms of Office of a member of Home Guard shall be 3 years, provided that the appointment of any such member may, at any time, be terminated by the Commandant General or the Commandant as the case may be, before the expiry of the term of office :-

a) by giving one month notice or

b) without such notice, if such member is found to be medically unfit to continue as a member of home guard."

Although all the applicants have been discharged from their services under Rule 8 of Delhi Home Guards Rules 1959, but it is apparent from face of records that no proper procedure has been followed.

5.9 Because, it is apparent from face of record that is from Annexure A/1 (Colly) that neither one month notice is there nor the applicants have been said to be medically unfit.

5.10 Because, the case of the applicants is fully covered by

5.10 Because, the case of the applicants is fully covered by the law laid down by the Hon'ble CAT, Principal Bench, New Delhi in O.A.No.188/95 in case of Kishan Kumar & ors versus Union of India & Ors. in RA.No. 251 of 1995 in M.A.No.492/97 in O.A.No.188/95 disposed of on 1.6.95 and order dated 8.7.97 respectively.

6. DETAILS OF THE REMEDIES EXHAUSTED:

That the applicants declare that they have availed all the remedies availed to them under the relevant rules and instructions. Further, the present application may be treated as an extra-ordinary for the purposes of action 20 of AT Act 1985.

7. MATTER NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT OF LAW :

That the applicants further declare that they have not filed any other application, Writ Petition or Suit regarding the matter against which the same is being filed and none is pending before any other court of law.

8. RELIEF (s) SOUGHT:

In the facts and circumstances mentioned in the above paras, it is therefore most respectfully prayed that the Hon'ble Tribunal may be graciously pleased to pass an order :-

- a) to quash and set aside the impugned orders vide respondent's orders dtd. 25.02.2000, 21.2.2000, 05.10.1999, & 19.03.1999 ~~in case of applicant i.e.~~ Annexure A/1. (Colly).

Yours

contd..

- b) to declare the actions of the respondents discharging the applicants in such a manner is as illegal, and violative of Rule 8 of Delhi Home Guards Rules 1959.
- c) to direct the respondents to reinstate the applicants in the services till the implementation of Full Bench judgement dated 25.11.1999 and to act in accordance with the framed policy.
- d) directing the respondents to allow the applicants to perform their duties as a member of Home Guards, Organisation, till the completion of fixed tenure as shown in their Identity Cards.
- e) to allow the O.A. of the applicants in the light of judgement orders issued by the Hon'ble Tribunal in O.A. No.188895 in case of Kishan Kumar & Ors. Versus Govt. of NCT Delhi & ors, alongwith consequential benefits and costs.
- f) Any other fit & proper relief may also be granted to the applicants.

9. INTERIM ORDERS? IF ANY, PRAYED FOR:

In the facts and circumstances mentioned in above paras, it is therefore most respectfully prayed that the Hon'ble Tribunal may be graciously pleased to pass an order directing the respondents :-

- a) to stay the operations of the impugned orders issued by the Respondents on 21.02.2000 and 25.02.2000, 05.10.1999, 19.03.1999 i.e. Annexure A/1 Colly, till the final disposal of the present application, as the same has been issued under Rule 8 of Delhi Home Guards Rule 1959 without following the procedure laid down in Rule 8 of Delhi Home Guards Rules 1959.
- b) Any other fit and proper relief may also be granted.

10. Not applicable.

cont d... /-

Wt. P. No 037971 Date 20/4/2000

25

APPLICANT

Jagbir

Verification

I Jagbir Singh s/o Bh man Singh
Age 30 R/o 16 ml Genduwan Jh
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

4/9/2002

Applicant:

Jagbir

Ami

Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

26

12/10/1971

APPLICANT

Verification

I Shiv Prashan s/o Sri. Bhuleshwar Yadav
Age 36 R/o Taritar Flst Saket New
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

x 12/10/1971

Date:

4/10/71
+


Applicant:

Through:

lm

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

27

347 H-Block

APPLICANT

Verification

I Ramchand

s/o Sh. Harshavanshi

Age 25 R/o Patna Jh

do hereby verify that the contents of para 1 to 4 are true to the best of my knowledge and para 5 to 12 believed to be true on legal advice and that I have not suppressed any material fact.

Date: 4/9/19

Applicant: 347 H-Block

Jh

Through: U.Srivastava

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

78
REGD 12/6/513
APPLICANT

Verification

I Subhadra S. Agarwal do hereby verify that the contents of para 1 to 4 are true to the best of my knowledge and para 5 to 12 believed to be true on legal advice and that I have not suppressed any material fact.

Date: 4/9/19

Applicant:

Om

through:

U. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

78
APPLICANT

Saroga

Verification

I Durgapriya Devi Panchal
Age 21 R/o B-718 I.I.C colony Dw
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

1/9/72

Applicant:

Saroga

Through:

U.Srivastava
U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

30
Bomail
APPLICANT

verification

I Mani Lal s/o Prakash Singh
Age 35 R/o 61/236 Bhati

do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

19/9/99

Applicant:

Mani Lal
Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

91

09/07/2012

APPLICANT

Verification

I Mr. Balkusore Singh Dem. Brabachhi
Age 35 R/o B-6 N. Puri Pimp. Dw
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

09/07/2012

Date:

4/9/12

Applicant:



Through:



U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

32

APPLICANT

APPLICANT

Verification

I Amresh Kumar s/o Sh. Amresh Kumar
Age 23 R/o W-12-126 Jayshankar
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

17/2/1988

Applicant:

Through:

U.Srivastava

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

33

APPLICANT

U.N. Singh

Verification

I Rankishwar Singh S/o S. K. Thakur Singh
Age 38 R/o 7/10221, Jagdishpur
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

1/9/20

Applicant:

U.N. Singh

Through:

U. Srivastava Advocate
C.A.T. Bar Room
Paridkot House
New Delhi.

37

APPLICANT

Singh

Verification

I Dinner Shukla s/o 87 Smt Lala
Age 26 R/o 16 Klamper Bld. New Delhi
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

4/9/71

Applicant:

Singh

DM

Through:

h2

U. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

35

APPLICANT

21/2/1974

Verification

I Amresh Kumar s/o Sh. Singhji
Age 28 R/o H-16 Khaspur Ext. M.
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

W.M.
Amr

Applicant:

21/2/1974

Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

36

Krishna Ram.
APPLICANT

Verification

I Krishna Ram Ch. Lepash Ram
Age 30 R/O Julia Ram do hereby verify that the contents of para 1 to 4 are true to the best of my knowledge and para 5 to 12 believed to be true on legal advice and that I have not suppressed any material fact.

Krishna Ram.
Applicant:

Date: 2/1/72

Mr'

Through:

h

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

Oberai

Verification

I Amritpal Singh s/o Kishan Lal
 Age 40 R/o 186 2nd Shimla Road
 do hereby verify that the contents of para 1 to 4 are true
 to the best of my knowledge and para 5 to 12 believed to be
 true on legal advice and that I have not suppressed any
 material fact.

Date:

49/12/02

Applicant:

Oberai



Through:



U.Srivastava Advocate
 C.A.T. Bar Room
 Faridkot House
 New Delhi.

38

Harish Chandra Sati.

APPLICANT

Verification

I Hasan Choudhury s/o Shahjahan Choudhury
Age 36 R/o A-88789 Malir's Colony
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Harish Chander Seth

Dates:

Applicant:

Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

89

Janu

APPLICANT

Verification

I Om Prakash s/o Om Prakash Vargi
Age 31 R/o Flat 116, Ketwurji Gram
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

9/7/1980

Applicant: Om

Through: U

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

40
APPLICANT

Raj S

Verification

I Brahmaddhils/o Petron
Age 40 R/o has 60 years of experience

do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

4/9/1982
TM

Applicant:

Raj S

Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

Sh. G. N.

41

Reece

APPLICANT

Verification

I Devraj Deest s/o Dev Raj Deest
Age: 40 R/o 116 Kartikeyi Street Dary
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date: 19/11/
My

Applicant:

Reece

Through: U.Srivastava

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

42
APPLICANT

Arkin

Verification

I S. Srivastava S/o Shri Prakash
Age 35 R/o 111, Mysore Venkateshwaran
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

15/11/88

Applicant:

Arkin

Through:

U. Srivastava Advocate
C.I.T. Bar Room
Faridkot House
New Delhi.

W3
APPLICANT

C.kumar

Verification

I C.Kumar Shukla Secty. M.
Age 31 R/o P-389 malviya Park M.

do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date: 1/9/85

Applicant:

C.kumar

Through:

Mr
U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

Uy

Mitri Chh. Tiwari

APPLICANT

Verification

I Mitri Chh. Tiwari Dev Neg. Tiwari
Age 33 R/O 26127 Suli NO 2 Bad. Jat
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Mitri Chh. Tiwari

Date: 11/11/90

Applicant:

Ami

Through:

U

U. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

✓
R.d.Ram

APPLICANT

Verification

I Dan Dev s/o Sh. Jugal Rana
Age 38 R/o 167/2 New Faridkot
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

19/11/82

Applicant:

R.d.Ram

Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

46

Rshyam

APPLICANT

Verification

I Rashyam s/o Chandram
Age 31 R/o DR-76/288 P-Block Jnr

do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

4/9/20

Applicant:

Rshyam

Through:

lrs

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

47

रामेश्वर प्रसीद
APPLICANT

Verification

I M. R. Venkateswaran Son of Chellamurthy
Age 32 R/o 176/26 Shanti Path, New Delhi

do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

रामेश्वर प्रसीद

Date:

15/10/2005

Applicant:

U.S. Srivastava

Through:

U. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

48

Birend

APPLICANT

Verification

I Birendra Singh s/o Mr. Kishan
Age 32 R/o 11/33, Mukherjee

do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

19/10/

Applicant:

Birend

Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

W

APPLICANT

Verification

I Amreshwar Singh, s/o Sh. Ram Singh,
Age 30 R/o 16 Shakti Mews,
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

W/20

Applicant:



Through:


U. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

50

Shiv Narayan
APPLICANT

Verification

I Shiv Narayan S/o Dr. Brij Gul Mehta
Age 32 R/o Bh-61 Funiwara
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date:

6/9/74

Applicant:

M

Through:

hr

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

50A

Annexure

APPLICANT

Verification

I Vijay Pal Singh s/o Chandru Ray
Age 30 R/o Block no 22 Sector 12
do hereby verify that the contents of para 1 to 4 are true My
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date: 6/9/20

Applicant:



Through: U.S. Srivastava

U.S. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

500 50

U. Shukla

APPLICANT

Verification

I Umashankar Bhadra do hereby verify that the contents of para 1 to 4 are true to the best of my knowledge and para 5 to 12 believed to be true on legal advice and that I have not suppressed any material fact.

Date:



Applicant:

U. Shukla

Through:


U. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

50

21/12/2024

APPLICANT

Verification

I Omendra Singh s/o Chakreshwar Singh
Age 32 R/o 110/44, Jai Singh Colony,
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Date: 4/9/20

Applicant:

Omendra Singh

Through:

U.Srivastava

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

500

Brijh

APPLICANT

Verification

I Vishal Kumar Nath S/o K.P. Singh
Age 14 R/o R 2 - 22/4/1978 do hereby verify that the contents of para 1 to 4 are true to the best of my knowledge and para 5 to 12 believed to be true on legal advice and that I have not suppressed any material fact.

Brijh

Date:

W.M.

Applicant:

Through:

U.Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

SOT

APPLICANT

Sampurna

Verification

I Sukhnaul s/o M. Am. Bhatia
Age 30 R/o 42, Bawaliya Colony
do hereby verify that the contents of para 1 to 4 are true
to the best of my knowledge and para 5 to 12 believed to be
true on legal advice and that I have not suppressed any
material fact.

Sampurna

Applicant:

Date: 4/9/19

Through: U

U. Srivastava Advocate
C.A.T. Bar Room
Faridkot House
New Delhi.

51
B/1

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN, RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1667

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Jagvir Singh S/o Shri Man Chand
Sanad No. 6881 PIS No. 1189 C014
R/o VILL. Godari Pur Mehrauli New Delhi
of District South with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

O/S
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ SR(S) /2000-CDHGI 11480-85

DATED: 25-2-2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

Mr. Vir

52

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1287

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge
Shri Shiv Narain S.L S/o Shri Amroop Lal Mehta
Sanad No. 9725 PIS No. 1129005
R/o DH-61 F, Hari Nagar New Delhi-64
of District WEST with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.


(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ SR/(W)/2000-CDHG/ 12906-11

DATED: 29/2/2002

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.



53

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1610

1. L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Bir Val S/o Shri Har Chanchal
Sanad No. 6862 PIS No. 10890027
R/o VILL. Mandi New Delhi
of District South with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.


(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ SS(S) 1/2000-CDHG/ 11136-43

DATED: 25-2-2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.



Sy

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 728

I, L.S.SANDHU, I.P.S., Comandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Hukam Chand P.M. S/o Shri Chiranji Lal
Sanad No. 6853 PIS No. 1820011
R/o C-105, Janta D.D.A. Flat Katwaria Sarai New Delhi
of District South with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Deep
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/SKS /2000-CDHG/8315-20.

DATED: 21/2/2000.

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

ANM

55

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 162

I, L.S.SANDHU, I.P.S., Comamndant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Mahendar Singh S/o Shri Vijai Singh Gaur Sanad No. 6950 PIS No. 11890020 R/o 13/7 Raj Pur Khurd Mchrauli Noida Delhi of District South with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Keer
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/SR (S) 12000-CDHGI 11210-215

DATED: 25-2-2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

M. W.

SP

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN ; RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1271

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge
Shri D Goga Ram HG S/o Shri Pinder Ram
Sanad No. 5677636 PIS No. 12880087
R/o WZ-819, Nizamia Village, New Delhi
of District South-West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Deep
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ SR(SH)12000-CDHG/ 9702-07

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

gwm

59

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISIKAM SEWA BHAWAN, RAJA GARDEN, NEW DELHI 110 027

OFFICE ORDER NO. 2149

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge

Shri Munna Lal S/o Shri Mabawir Singh

Sanad No. 5509 PIS No. 3880031

R/o H.N. F-1/230 Sultan Puri, Delhi 41

of District Delhi with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Okay
(L.S.SANDHU) I.P.S
COMMANDANT HOME GUARDS, DELHI

No. Dis/ MR /2000-CDHG/ 2022c-20225

DATED: 25/12/2022

Copy to:-

1. PS TO DOHG&CD
2. PA TO CHQ/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

Atulya

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN; RAJA GARDEN; NEW DELHI 110 027

OFFICE ORDER NO.

2149

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge
Shri Munna Lal S/o Shri Mahewir Singh
Sanad No. 5509 PIS No. 3880031
R/o H.N. F-1/230 Sultan Buzi, Delhi-41
of District North West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Okay
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ MR /2000-CDH/G/ 202-20-20225

DATED: 25/12/2012

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHQ/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

*Arvind
Ghosh*

59

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1446

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge

Shri Kameshwar Ram, Hg S/o Shri Nand Kumar Ram
Sanad No. 5W/692 PIS No. 11890051
R/o LNZ-114B, Navim, New Delhi
of District South-West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Office
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/SR(SW)2000-CDHG/ 10153-158

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.



60

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1446

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Rameshwar Ram, Hg S/o Shri Nand Kumar Ram
Sanad No. SW/692 PIS No. 1189 C 051
R/o WZ-114B, Navjee, New Delhi
of District South-West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

O/S
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ SR(SW)/2000-CDHG/ 10153-158

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

✓
YK

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

61
OFFICE ORDER NO. 1573

1. L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F 4/59/CD dated 20.7.59 hereby discharge

Shri Ram Sharan

S/o Shri Lal Singh

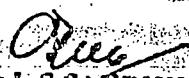
Serial No. South 6698 PIS No. 11880020

to C-847, Sangam Vihar New Delhi

of District South

with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Serial, U/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.


(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dts/ S.R.C/ 1/2000-CDHG/ 10715/21

DATED 25-2-2000

Copy to:

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ/OFFICE ORDER FILE)
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.



62

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN: RAJA GARDEN: NEW DELHI 110 027

OFFICE ORDER NO. 1573

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge

Shri Ram Shankar

S/o Shri

Lal Singh

Sanad No. South 6698

PIS No. 11880020

No F-847, Sangam

Vihar New Delhi

of District South

with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Subdi. (Clothing) Headquarters, Raja Garden and Sanad, VCard and other articles issued to him with the DSO Concerned within seven days and submit a No.Dues Certificate to clear his dues.


(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No DMS/SLG

1/2000-CDHGD/10/21/21

DATED 25-2-2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.


GM

63

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1451

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Krishna Prini, 116 S/o Shri Raj Bhanu Prini
Sanad No. 5H/8718 PIS No. 11890078
R/o WZ-430C/C-58, Village Nangarp, New Delhi
of District South - West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Office
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ SP/67/12000-CDHGU/10219-224

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO).
6. STORE SUPDT.

M. L. G.

64

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN, RAJA GARDEN, NEW DELHI 110 027

OFFICE ORDER NO. 16157

I, L.S.SANDHU, I.P.S., Comandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge
Slvi Kishan Singh Rani, 116 S/o Slvi Raj Bansi Rani
Sanad No. 5145787118 PIS No. 11890078
R/o 1612-430C/C-58, Village Nagni, New Delhi
of District South - West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Olice
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis 5R/63/12000-CDHGU/10219-224

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO).
6. STORE SUPDT.

Majum

65

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1361

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Harish Chander Shah ^{H.C.} &/o Shri Bhagwan Shah
Sanad No. 5W/8781 PIS No. 11880845
R/o 111/2-719, Village Naranpura, Noida Delhi
of District South-West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Attn
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/SR(SU)12000-CDHG/ 9642-47

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

Om Yogi

66

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1361

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Harish Chander Shah &/o Shri Bhagwan Shah
Sanad No. 5W/8781 PIS No. 11880845
R/o 1112-719, Village Narang, Noida Delhi
of District 502/1-6003 with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Attn
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ER(SU)12000-CDHG/ 9642-47

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

Ar
Yw

69

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN RAJA GARDEN: NEW DELHI 110 027

OFFICE ORDER NO. 16155

I. L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge

Shri Seema Ram HG

S/o Shri Ram NKH

Sanad No. 5157753

PIS No. 11890080

R/o Lat Khet Kunjgan 41, Sector, Vasant Kunj, N. Delhi
of District Delhi West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Atta
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ 501(SH)/2000-CDHG/ 16207-212

DATED: 25/7/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THRCUGH DSO)
6. STORE SUPDT.

Atta

CD

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 16156

I, L.S.SANDHU, I.P.S., Comandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge
Shri Chhakreshwar Hg S/o Shri Keshi Ram
Sanad No. 3157767 PIS No. 11598079
R/o. F-339 Village Mahipalpur, New Delhi
of District Sectt - West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Due's Certificate to clear his dues.

Ques
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ 52/SG/2000-CDHG/ 10213-218

DATED: 28/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

M. M

69

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 1383

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge
Shri Radhey Styam, S.L S/o Shri Chaudhary Ram
Sanad No. SH/7/593 PIS No. 6890004
R/o I-121, Govt Press Colony, New Delhi
of District South-West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

See
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ CP(64) /2000-CDHGS/ 9774-79

DATED: 25/2/2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

M
Y

72

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
BISILKAM SEWA BHAWAN, RAJA GARDEN, NEW DELHI 110 027

OFFICE ORDER NO. 826

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge Shri Nishan Kerman SG, S/o Shri Chacki KA

Sanad No. 50578816 PIS No. 8860007

W/o R.D. 26/23, Sector Park, N.D. 100/11
of District South-West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Guards and Sanad, U/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Chacki
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Div 50578816/2000-CDHG/ 8261 - 66

DATED 21 - 2 - 2002

Copy to:-

1. PS TO DCHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ) OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

MM

71

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN ; RAJA GARDEN ; NEW DELHI - 27.

OFFICE ORDER NO. _____

I, L.S. SANIHU, IPS, Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules 1959 issued vide DAD Notification No.F.4/59-CD dated 20.7.59 hereby discharge Shri _____

S/o Shri _____

R/o _____

Sanad No. _____

of District _____ on _____ who
has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform, Sanad, I/Card and other articles issued to him with the Store Supdt., (Clothing) at CTI Raja Garden, within three days.

(L.S. SANIHU) IPS
COMMANDANT HOME GUARDS : DELHI
No. _____ Dated :-

Copy to :-

1. PS to DGHG/LCD.
2. PA to DCGHG/DDCD.
3. PA to CHG.
4. DSO (HQ).
5. DSO (Concerned).
6. Volunteer Concerned (Th. DSO).
7. Store Supdt.
8. Office Order File.

(L.S. SANIHU) IPS
COMMANDANT HOME GUARDS : DELHI.

72

भ्रष्टानिदेशालय गृह रक्षक एवं नागरिक सुरक्षा दिल्ली
निष्काम लेवा भवन, सी.टी.आई. काम्पलैक्स, राजा गार्डन, नई दिल्ली-27.

कायालिय आदेश संख्या

श्री, एल.एस.सन्धु, आई.पी.एस., तमादेष्टा गृह रक्षक दिल्ली,
बम्बई गृह रक्षक अधिनियम 1957 जोकि केन्द्रशासित शेव दिल्ली में भी
लागू होता है एवं दिल्ली गृह रक्षक नियम, 1959 जोकि डी.ए.डी. अधिकृत भवन
संख्या: एक 4/59-सीडी दिनांक 20.7.59 द्वारा जारी किये गए हैं, के द्वारा
पुदत्त अधिकारों का व्योग करते सुए श्री बृहम सिंह, गृह रक्षक

सुधूत्र श्री राम किशन इता 11/33, अकबर रोड नई दिल्ली,

सनद संख्या: 3102, जिला नई दिल्ली को, जिसने
कि तीन साल की अधिक पूरी कर ली है, उत्तरोक्त अधिनियम की धारा 8 का
पालन करते हुए, दिनांक 01-7-99 को भारमुक्त करने का
आदेश देता हूँ।

उन्हें यह भी निदेश दिए जाते हैं कि वह अपनी वदी, सनद, पहचान-पत्र
एवं अन्य संबंधित सामान को तीन दिन के अन्दर-अन्दर भठार अधीक्षक, सी.टी.
आई. काम्पलैक्स, राजा गार्डन, नई दिल्ली के पास जमा करवायें।

Ques
एल.एस.सन्धु | आई.पी.एस.
तमादेष्टा गृह रक्षक : दिल्ली

संख्या: NPL/HDD/61/PLS/HG/99/1121-24

दिनांक: - 01- 7-99

प्रतिलिपि:- सूचनार्थ धैर्यित की जाती है।

1. निजी सचिव भ्रष्टानमादेष्टा गृह रक्षक।
2. निजी सहायक उप-भ्रष्टानमादेष्टा गृह रक्षक।
3. निजी सहायक तमादेष्टा गृह रक्षक।
4. जिला स्टाफ अधिकारी। सुचालय। आई.पी.रिकार्ड।
5. जिला स्टाफ अधिकारी। सम्बन्धित शेव।
6. सम्बन्धित गृह रक्षक स्वयंसेवक। द्वारा जिला स्टाफ अधिकारी।
7. कायालिय आदेश पत्रावली।
8. भठार अधीक्षक।

Ques
एल.एस.सन्धु | आई.पी.एस.
तमादेष्टा गृह रक्षक : दिल्ली

M.G.W

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NIKHAN SEWA BHAWAN ; RAJA GARDEN ; NEW DELHI - 27.

OFFICE ORDER NO. 52999

I, L.S. SANDHU, IPS, Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules 1959 issued vide D.M. Notification No.P.4/59-CD dated 20.7.59 hereby discharge Shri. Kijay Pal Singh S/o Shri. Chander Pal Singh,
B/o: F Block Gali 14-22 H.N. 1803 Sanad No. 6684
Sangam Vihar N.D. 110062
of District South on who has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform, Sanad, I/Card and other articles issued to him with the Store Supdt., (Clothing) at CTI Raja Garden, within three days.

(L.S. SAMHU) IPS
COMMANDANT HOME GUARDS : DILPVI

NO. PA/CHG/99-CDHG/SR/4039-43

Det. no :- 5170/99

Copy to :-

1. PS to DGHQ/DCD.
2. PA to DGHQ/DCD.
3. PA to CHQ.
4. DSO (HQ).
5. DSO (Concerned).
6. Volunteer Concerned (Th. DSO).
7. Store Supdt.
8. Office Order File.

(L.S. SARDHU) IRS
COMMANDANT HOME GUARDS ; DELHI.

74

**DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI - 27.**

OFFICE ORDER NO. 235

I, L.S. SANIHU, IPS, Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules 1959 issued vide MAD Notification No. F.4/59-CD dated 20.7.59 hereby discharge Shri CMA RANJIT SINGH
S/o Shri ADIL NATH SINGH
R/o B-17 Khasra Bazar N. Delhi Sanad No. 7602
of District South Delhi on 19-3-99 who
has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform, Sanad, I/Card and other articles issued to him with the Store Supdt., (Clothing) at CTI Raja Garden, within three days.

One

(L.S. SANIHU) IPS
COMMANDANT HOME GUARDS : DELHI
No. PA/CHG/99-CD/H/5414-5421 Dated :- 19.3.99

Copy to :-

1. PS to DGHG/DCD.
2. PA to DGHG/DLCD.
3. PA to CHG.
4. DSO (HQ).
5. DSO (Concerned).
6. Volunteer Concerned (Th. DSO).
7. Store Supdt.
8. Office Order File.

One

(L.S. SANIHU) IPS
COMMANDANT HOME GUARDS : DELHI.

ANM

75

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN ; RAJA GARDEN ; NEW DELHI - 27.

OFFICE ORDER NO. 234

I, L.S. SANDHU, IPS, Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules 1959 issued vide DAD Notification No. F.4/59-GD dated 20.7.59 hereby discharge Shri SHANKER RAJ s/o Shri CHAKKAR RAM

R/o B-253, NAMANA VILLAGE, NEW DELHI sanad No. 7584 of District South West on 19-3-99 who has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform, Sanad, I/Card and other articles issued to him with the store Supdt., (Clothing) at CTI Raja Garden, within three days.

O/c
(L.S. SANDHU) IPS
COMMANDANT HOME GUARDS : DELHI

NO. PA/CHG/99-CDHG/5406-5413

Dated :- 19.3.99

Copy to :-

1. PS to DGHG/DCD.
2. PA to DCGHG/DDCD.
3. PA to CHG.
4. DSO (HQ).
5. DSO (Concerned).
6. Volunteer Concerned (Th. DSO).
7. Store Supdt.
8. Office Order File.

O/c
(L.S. SANDHU) IPS
COMMANDANT HOME GUARDS : DELHI.

M/S

76

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE
NISHKAM SEWA BHAWAN : RAJA GARDEN : NEW DELHI 110 027

OFFICE ORDER NO. 818

I, L.S.SANDHU, I.P.S., Commandant Home Guards, Delhi in exercise of the powers conferred upon me under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi and Delhi Home Guards Rules, 1959 issued vide DAD Notification No.F.4/59/CD dated 20.7.59 hereby discharge

Shri Wijender Nath H. S/o Shri K. P. Singh
Sanad No. SW/7809 PIS No. 3860 CT 7

R/o 22-22/401, Shiv Puria Ucast Sagar Pur, New Delhi
of District South West with immediate effect as he has completed his tenure of three years as specified in Rule 8 of the above mentioned Notification.

He is further directed to deposit his uniform articles to Store Supdt. (Clothing) Headquarters, Raja Garden and Sanad, I/Card and other articles issued to him with the DSO Concerned within seven days and submit a No Dues Certificate to clear his dues.

Oic
(L.S.SANDHU) I.P.S.
COMMANDANT HOME GUARDS, DELHI

No. Dis/ EP(S) /2000-CDHG/ 8231 - 36

DATED: 21-2-2000

Copy to:-

1. PS TO DGHG&CD
2. PA TO CHG/COMPUTER CELL
3. DSO (HQ)/OFFICE ORDER FILE
4. DSO (CONCERNED)
5. VOLUNTEER CONCERNED (THROUGH DSO)
6. STORE SUPDT.

Wyn



Delhi

Gazette

DELHI ADMINISTRATION

EXTRAORDINARY

PART IV

PUBLISHED BY AUTHORITY

No. 371 DELHI, TUESDAY, JULY 21, 1959/ASADHIA 6, 1881

DELHI ADMINISTRATION, DELHI

NOTIFICATION

Delhi, the 20th July 1959

No. F. 4/59-C.D.—In exercise of the powers conferred by section 8 of the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi, the Chief Commissioner of Delhi is pleased to make the following rules, namely:—

1. **Short title.**—These rules may be called the Delhi Home Guards Rules, 1959.
2. **Definitions.**—In these rules unless the context otherwise requires,
 1. "Act" means the Bombay Home Guards Act of 1947 as extended to the Union Territory of Delhi.
 2. "Chief Commissioner" means the Chief Commissioner of Delhi.
 3. "Commandant" means a Commandant of Home Guards appointed under section 2.
 4. "Commandant General" means the Commandant General appointed under section 2.
 5. "form" means a form appended to these rules;
 6. "Home Guards" means the Home Guards constituted under section 2;
 7. "member of Home Guards" means a member appointed under section 3;
 8. "section" means a section of the Act.

(485)

5.8.0

on
W.M.

3. Appointment of a member of Home Guards.—No person shall be appointed as a member of the Home Guards unless:

- (a) he has attained the age of 20 years;
- (b) he has not completed the age of 60 years;
- (c) he has passed at least the fourth primary examination, and
- (d) he has been medically examined in accordance with the directions of the Commandant General and is in the opinion of the Commandant physically fit.

Provided that the Commandant General or the Commandant may relax the conditions regarding the age or educational qualifications, prescribed in clause (a) and (b) above in suitable cases.

4. Application for appointment.—A person desiring to be appointed a member of the Home Guards shall make an application in Form A.

5. Home Guards Advisory Committee.—(1) The Chief Commissioner may appoint a Committee to be called the Home Guards Advisory Committee for the areas for which the Home Guards have been constituted under section 2.

(2) The Home Guards Advisory Committee shall consist of such members as may be nominated by the Chief Commissioner.

(3) It shall be the duty of the Home Guards Advisory Committee to review the working of the Home Guards Organisation from time to time and to suggest measures regarding the improvement of the organisation.

6. Pledge.—Every person before his appointment as a member shall sign a pledge in Form B before the Commandant General or an officer authorised by him for the purpose.

7. Certificate.—Every person appointed as a member of the Home Guards shall receive a certificate of appointment in Form C.

8. Term of Office.—The term of office of a member of the Home Guards shall be 3 years.

Provided that the appointment of any such member may, at any time, be terminated by the Commandant General or the Commandant as the case may be, before the expiry of the term of office—

- (a) by giving one month's notice, or
- (b) without such notice if such member is found to be medically unfit to continue as a member of the Home Guards.

9. Limit of age for a member of the Home Guards.—A member of the Home Guards may continue to be such member until he attains the age of 60 years.

Provided that the Commandant General or the Commandant may relax the age limit in suitable cases.

10. Conditions subject to which power of discharge may be exercised.—No member of the Home Guards shall be discharged under subsection (1A) of section 61 unless the Commandant or the Commandant General, as the case may be, is satisfied that such member has committed an act detrimental to the good order, welfare or discipline of the Home Guards Organisation.

AN
WY

11. **Resignation.**—A member of the Home Guards may resign his office by an application in writing addressed to the Commandant General.

Provided that such resignation shall not take effect unless the Commandant General accepts the same after being satisfied that there are good and sufficient reasons for the same.

12. **Organisation.**—In addition to the Commandant General, the Home Guards shall consist of a Commandant and such officers and other ranks as may be considered necessary by the Commandant General.

13. **Powers of the Commandant General and Commandant.**—(1) The Commandant General shall exercise general supervision and control over the working of the Home Guards. He shall be directly responsible to the Chief Commissioner for the efficient working, discipline, administration and training of the organisation.

(2) Subject to the supervision and control of the Commandant General, the Commandant shall exercise supervision and control over the working of the Home Guards under his command. He shall be responsible to the Commandant General for the efficient working, discipline, administration and training of the Home Guards under his command.

(3) Subject to the supervision and control of the Commandant General and the Commandant, any officer of the Home Guards authorised by the Commandant General in this behalf may exercise the powers conferred by section 4 in such circumstances as the Commandant General may specify.

14. **Discipline.**—(1) A member of the Home Guards shall obey every order of his superior officer.

(2) For the purpose of administration and discipline the members of the Home Guards shall be under the control of their own officers:

Provided that if a contingent of Home Guards is acting in conjunction with the ordinary Police Force, in the maintenance of law and order the Senior Officer of such contingent present shall be under the immediate control and subject to the directions of the senior officer of such Police Force present not below the rank of an Inspector.

15. **Uniforms, accoutrements etc.**—A member of the Home Guards shall while on duty, wear the uniform supplied to him. He may also carry a rifle or a revolver or any other weapon, sanctioned by the Chief Commissioner from time to time.

16. **Training.**—The members of the Home Guards shall undergo such course of training and at such places as may be determined and fixed by the Commandant General from time to time.

17. **Functions and duties.**—(1) The functions and duties of members of the Home Guards shall be such as may be assigned by the Chief Commissioner or the Commandant General from time to time.

(2) A member of the Home Guards constituted for any area shall be liable to serve in any other area in which the Act is in force.

SD
A/3

THE BOMBAY HOME GUARDS ACT, 1947 (BOMBAY ACT NO. III OF 1947)
EXTENDED TO THE UNION TERRITORY OF DELHI
BOMBAY ACT NO. III OF 1947

(THE BOMBAY HOME GUARDS ACT, 1947)

An Act to provide for the constitution of Home Guards

Whereas it is expedient to provide a volunteer organisation for use in emergencies and for the purposes in the State of Bombay. It is hereby enacted as follows—

1. *Short title, extent and commencement*—(1) This Act may be called the Bombay Home Guards Act, 1947.

(2) It extends to the whole of the Union Territory of Delhi.

(3) It shall come into force at once.

2. *Constitution of Home Guards and appointment of Commandant General and Commandant*

(1) The Chief Commissioner of Delhi shall constitute for the Union Territory of Delhi a volunteer body called the Home Guards, the members of which shall discharge such functions and duties in relation to the protection of persons the security of property and the public safety as may be assigned to them in accordance with the provisions of this Act and the rules made thereunder.

Provided that the Chief Commissioner of Delhi may, by notification in the Official Gazette, divide the Union Territory of Delhi into two or more areas and constitute such a volunteer body for each such area.

(1-A) Omitted.

(2) The Chief Commissioner of Delhi may appoint a Commandant of each of the Home Guards constituted under sub-section (1).

(3) The Chief Commissioner of Delhi shall appoint a Commandant General of the Home Guards in whom shall vest the general supervision and control of the Home Guards throughout the Union Territory of Delhi and until a Commandant is appointed under sub-section (2), the Commandant General may also exercise the powers and perform the functions assigned to the Commandant by or under this Act.

3. *Appointment of members*—(1) Subject to the approval of the Commandant General, the Commandant may appoint as members of the Home Guards such number of persons, who are fit and willing to serve, as may from time to time be determined by the Chief Commissioner of Delhi, and may appoint any such member to any office of command in the Home Guards.

(2) Notwithstanding anything contained in sub-section (1) the Commandant General may, subject to the approval of the Chief Commissioner of Delhi, appoint any such member to any post under his immediate control.

(3) Omitted.

4. *Functions and duties of members*—(1) The Commandant may at any time call out a member of the Home Guards for training or to discharge any of the functions or duties assigned to the Home Guards in accordance with the provision of this Act and the rules made thereunder.

(2) The Commandant General may in an emergency call out a member of the Home Guards for training or to discharge any of the said functions or duties in any part of the Union Territory of Delhi.

5. *Powers, protection and control*—(1) A member of the Home Guards when called out under section 4 shall have the same powers and protection as an officer of police appointed under any Act for the time being in force.

(2) No prosecution shall be instituted against a member of the Home Guards in respect of anything done or purporting to be done by him in the discharge of his functions or duties as such member except with the previous sanction of the District Magistrate.

6. *Control by officers of police force*—The members of the Home Guards when called out under section 4 in aid of the police force shall be under the control of the officers of the police force in such manner and to such extent as may be prescribed by rules made under section 8.

6-A. *Certificate, arms, etc. to be delivered up by person ceasing to be member*—(1) Every person who for any reason ceases to be a member of the Home Guards shall forthwith deliver up to the Commandant or to such person and at such place as the Commandant may direct, his certificate of appointment or of office and the arms, accoutrements, clothing and other necessaries which have been furnished to him as such member.

(2) Any Magistrate, and for special reasons which shall be recorded in writing at the time, any police officer not below the rank of Assistant or Deputy Superintendent of Police may issue a warrant to search for and seize, wherever they may be found, any certificate, arms, accoutrements, clothing

81

so delivered up. Every warrant so issued shall be executed in accordance with the Code of Criminal Procedure, 1898 (V of 1898), by a police officer or if the Magistrate so directs by any other person.

(3) Nothing in this section shall be deemed to apply to any article which under the orders of the Commandant General has become the property of the person to whom the same was furnished.

(4-B) *Punishment of members for neglect of duty, etc.*—(1) The Commandant shall have the authority to suspend, reduce or dismiss or fine, to an amount not exceeding fifty rupees, any member of the Home Guards, under his control, if such member, without reasonable cause, on being called out under section 4 neglects or refuses to obey such order or to discharge his functions and duties as a member of Home Guards or to obey any lawful order or direction given to him for the performance of his functions and duties or is guilty of any breach of discipline or misconduct. The Commandant shall also have the authority to dismiss any member of the Home Guards on the ground of conduct which has led to his conviction on a criminal charge. The Commandant General shall have the like authority in respect of any member of the Home Guards appointed to a post under his immediate control.

(1-A) Notwithstanding anything contained in this Act, the Commandant shall have the authority to discharge any member of the Home Guards at any time subject to such conditions as may be prescribed, if, in the opinion of the Commandant, the services of such member are no longer required. The Commandant General shall have the like authority in respect of any member of the Home Guards appointed to a post under his immediate control.

(2) When the Commandant General or the Commandant passes an order for suspending, reducing, dismissing or fining any member of the Home Guards under sub-section (1), he shall record such order or cause the same to be recorded, together with the reasons therefor and a note of the inquiry made in writing, and no such order shall be passed by the Commandant General or the Commandant unless the person concerned is given an opportunity to be heard in his defence.

(3) Any member of the Home Guards aggrieved by an order of the Commandant may appeal against such order to the Commandant General and any such member aggrieved by an order of the Commandant General may appeal against such order to the Chief Commissioner of Delhi, within thirty days of the date on which he was served with notice of such order. The Commandant General or the Chief Commissioner of Delhi as the case may be, may pass such order as he thinks fit.

(4) The Commandant General or the Chief Commissioner of Delhi may at any time call for and examine the record of any order passed by the Commandant or Commandant General, respectively, under sub-section (1) or (1A) for the purpose of satisfying himself as to the legality or propriety of such order passed by the Commandant or the Commandant General, as the case may be, and may pass such order with reference thereto as he thinks fit.

(5) Every order if no appeal is made therefrom as hereinbefore provided and every order passed in appeal or revision under this section shall be final.

(6) Any fine imposed under this section may be recovered in the manner provided by the Code of Criminal Procedure, 1898 (V of 1898) for the recovery of fines imposed by a Court as if such fines were imposed by a Court.

(7) Any punishment inflicted on a member of the Home Guards under this section shall be in addition to the penalty to which such member is liable under section 7 or any other law for the time being in force.

Explanation.—Where the Commandant General while exercising the powers of the Commandant passes any order under sub-section (1) or (1A)–

(i) the appeal from such order shall lie to the Chief Commissioner of Delhi;

(ii) for the purposes of sub-section (4), the power of revision in respect of such order shall vest in the Chief Commissioner of Delhi.

7. *Penalty.*—(1) If any member of the Home Guards, on being called out under section 4, without reasonable excuse, neglects or refuses to obey such order, or to discharge his functions as a member of the Home Guards, or to obey any lawful order or direction given to him for the performance of his duties, he shall, on conviction, be punishable with simple imprisonment for a term which may extend to three months or with fine which may extend to two hundred and fifty rupees or with both.

(1-A) If any member of the Home Guards wilfully neglects or refuses to deliver up his certificate of appointment or of office or any other article, in accordance with the provisions of sub-section (1) of section 6A, he shall, on conviction, be punished with imprisonment for a term which may extend to one month or with fine which may extend to one hundred rupees or with both.

(2) No proceedings shall be instituted under sub-section (1) or (1A) without the previous sanction of the Commandant.

(3) A police officer may arrest without warrant any person who commits an offence punishable under sub-section (1) or (1A).

(a) providing for the exercise by any officer of the Home Guards of the powers conferred by section 4 of the Commandant and the Commandant General;

g2

- (b) providing for the exercise of control by officers of the police force over members of the Home Guards when acting in aid of the police force;
- (c) regarding the organisation, appointment, conditions of service, functions, discipline, arms, accoutrements and clothing of members of the Home Guards and the manner in which they may be called out for service;
- (d) regulating the exercise by members of the Home Guards of any of the powers exercisable under section 5 of this Act;
- (e) generally for giving effect to the provision of this Act.

9. *Members of Home Guards to be public servants*—Members of the Home Guards acting under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code (XLV of 1860).

9-A. *Home Guards not disqualified from contesting elections to the State Legislature or local bodies*—

- (1) Omitted.
- (2) Notwithstanding anything contained in the contrary in any other law for the time being in force a member of the Home Guards shall not be disqualified for being chosen as, and for being, a member of any local authority merely by reason of the fact that he is a member of the Home Guards.

10. Omitted.

ANW

DIRECTORATE GENERAL OF HOME GUARDS & CIVIL DEFENCE DELHI
 HOME GUARDS
 No: 350
 Basic Training

Shri/Smt/Kumari
 श्री/श्रीमती/कुमारी Shankar Rai Sanad No 6367
 सनद नं.

attended 7th Crash Basic Training from 18-11-91 to 17-12-91
 मांगलिया से तक

GRADING

A 60% TO 80% MARKS

B 50% TO 60% MARKS

C 40% TO 50% MARKS

Dated 11-12-1991
 दिनांक



✓ COMMANDANT
 CENTRAL TRAINING INSTITUTE
 Home Guards & Civil Defence
 DELHI

83

60

6/9



APPRECIATION CERTIFICATE

DELHI TRAFFIC POLICE

The Deputy Commissioner of Police, Traffic is pleased to award this certificate to Head Constable/Constable Kamleshwar Ram
No 692 OTG /T. Circle Delhi Home Guard He has successfully
attended the ^{five}^{2nd} Days 'Module Traffic Training Course' from July 12th
to 23rd 1999

His conduct remained Excellent /Very good/Good/Satisfactory.

TRAFFIC, DELHI

New Delhi
Date

Deputy Commissioner of Police,
TRAFFIC, DELHI



गृह रक्षक संस्था दिल्ली

HOME GUARDS ORGANIZATION DELHI

नाम व पद..... VITJA RAM GUPTA SINGH GUARDS ORGANIZATION DELHI 6681
 Name & Rank..... सनद नं.....
 भर्ती की तारीख..... 3.4.1.72..... Sanad No.....
 Date of Enlistment..... पंडल संभाग.....
 जारी करने की तिथि..... जारी नं..... जारी करने वाले प्रधिकारी के दस्तावर..... DR
 Date of Issue..... Issue No..... Signature of issuing Officer.....

क्रम संख्या Sl. No.	वस्तुओं के नाम Name of Articles	जारी कर्ता का हस्ताक्षर Initial Issue	प्रवधि वर्षों में Duration in years	वर्तमान जारी/परिवर्तित करने की तारीख Date of Present Issue/Replacement	
				पहला सेट 1st Set	दूसरा सेट 2nd Set
1	कंधा चिन्ह Shoulder Title	एक जोड़ा One Pair	3 Years	11/1/97	
2	टोपी चिन्ह Cap Badge	एक One	3 Years	19/5/97	
3	सीटी Whistle	"	3 Years	11/1/97	
4	पेटी Web Belt	"	2 Years	17/8/97	
5	Shirt Angola fer	One Unit	6 Years	7/11/97	
6	Shirt Terricot	One	4 Years		
7	Pants Terricot	एक One	" 4 Years		
8		"	"		
9	बूट Ankle Boot	"	2 Years Years	17/8/97	
10	टोपी Barret Cap	एक One	1 Year	19/3/99	
11	डोरी Lanyard	One	2 Years	19/3/99	
12	कमीज खाकी Shirts Khaki	One	1 Year	19/3/99	
13	पतलन खाकी Pant K.D.	One	1 Year	19/3/99	
14	जूराव ऊनी Socks Woolen	One	1 Year	17/8/97	
15	जर्सी ऊनी Jersey Woolen	एक One	6 Years	11/1/97	
16	पगड़ी Turban	"	2 वर्ष 2 Years		
17					
18					
19	पीतल पालिष Brasso	एक टिन One Tin	6th monthly		
20	जूता पालिस Boot Polish	"	6th Monthly	17/8/97	



केन्द्रीय प्रशिक्षण संस्थान

1940

प्रमाणित किया जाता है कि

श्री/श्रीमती/कुमारी ऊमापाति शुक्ला संदर्भ नं. 7602 ने

इस महा निदेशालय के केन्द्रीय प्रशिक्षण संस्थान द्वारा

आयोजित वर्षांनुसारा प्रशिक्षण, होमगार्ड्स प्राथमिक प्रयोग में

दिनांक 17-10-95 से 21-11-95 तक भाग लिया।

तृतीय

श्रेणी में उत्तीर्ण

प्रोफेशनल ट्रेनिंग
समादेष्टा
केन्द्रीय प्रशिक्षण संस्थान



१३०३१०८८८८
२१/१/९५
महा समादेष्टा होम गार्ड्स
एवं निदेशक नागरिक सुरक्षा
दिल्ली

M. M.



87

गृह रक्षक संस्था दिल्ली

HOME GUARDS ORGANIZATION DELHI

नाम व पद..... R.A.M. DAVI R.A.M. सनद नं.....
Name & Rank Sanad No.
भार्ती की तारीख..... 1/2/1921 मंडल संख्या.....
Date of Enlistment Division No.
जारी करने की तिथि..... जारी नं..... जारी करने वाले प्रधिकारी के हस्ताक्षर.....
Date of Issue Issue No. Signature of Issuing Officer

7573

क्रम संख्या Sl. No.	वस्तुओं के नाम Name of Articles	जारी कर्ता का हस्ताक्षर Initial Issue	अवधि वर्षों में Duration in years	वर्तमान जारी/परिवर्तित करने की तारीख Date of Present Issue/Replacement	
				पहला सेट 1st Set	दूसरा सेट 2nd Set
1	कन्धा चिन्ह Shoulder Title	एक जोड़ा One Pair	3 Years	3/1/1928	
2	टोपी चिन्ह Cap Badge	एक One	3 Years	3/1/1928	
3	रीटी Whistle	"	3 Years	3/1/1928	
4	पेटी Web Belt	"	2 Years	2/1/1928	
5	Shirt Angola for " "	One	6 Years	20/10/1928	
6	Shirt Tarricot	One	4 Years	3/1/1928	
7	Pants Tarricot	One	4 Years	3/1/1928	
8			"		
9	बूट Ankle Boot	"	2 Years Years	2/1/1928	
10	टोपी Barrel Cap	एक One	1 Year	3/1/1928	
11	डोरी Lanyard	One	2 Years	2/1/1928	
12	कमीज खाकी Shirts Khaki	One	1 Year	2/1/1928	
13	पतलून खाकी Trousers K.D.	One	1 Year	2/1/1928	
14	जर्सी ऊनी Socks Woollen	One Pair	1 Year	2/1/1928	
15	जर्सी ऊनी Jersey Woollen	One	6 Years	3/1/1928	
16	पगड़ी Turban	"	2 वर्ष 2 Years		
17	S.				
18					
19	पीतल पालिश Brusho	एक डिम्बा One Tin	6th monthly		
20	जूता पालिश Boot Polish	"	6th monthly	2/1/1928	

ACW



१५/८८/१८८७

केन्द्रीय प्रशिक्षण संस्थान

प्रमाणित किया जाता है कि

श्री/ श्रीमती/ कुमारी राजा देव राव संलग्न नं७५७३ ने

इस महा निवेशालय के केन्द्रीय प्रशिक्षण संस्थान द्वारा

आयोजित उपायोजना, प्रारक्षक उपायोजना (पृष्ठवस्तुजाल्कुप्रारूप्यक्रम में

दिनांक ३०-६-९७ से २९-७-९७ तक भाग लिया।

(१)
द्वातप — श्रीपी में उत्तीर्ण

K. Smalhstr
समादेष्टा
केन्द्रीय प्रशिक्षण संस्थान



Y/V/V
महा समादेष्टा होम गार्ड्स
संव निवेशालय नागरिक सुरक्षा
दिवसी

M. M.



Shri / Smt. Kumari
श्री / श्रीमति / कुमारी —

कृष्ण राम

Serial No.

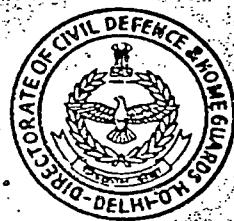
— सन्दर्भ नं० 5696 —

attended भागलिया 7वाँ क्रैंड बेतिक प्रशिक्षण से 23.4.90 तक 30.5.90

GRADING

- A 60% TO 80% MARKS
- B 50% TO 60% MARKS
- C 40% TO 50% MARKS

Dated
दिनांक



COMMANDANT
CENTRAL TRAINING INSTITUTE
Home Guards & Civil Defence
DELHI



90

6758

Om Prakash

गृह रक्षक संस्था दिल्ली

HOME GUARDS ORGANIZATION DELHI

नाम व.पद.....
Name & Rank.....
भर्ती की तारीख.....
Date of Enlistment.....
जारी करने की तिथि.....
Date of Issue.....
सनद नं.....
Sanad No.....
मंडल संख्या.....
Division No.....
जारी करने वाले प्रधिकारी के इस्ताकार.....
Signature of Issuing Officer.....

क्रम संख्या Sl. No.	वस्त्रों के नाम Name of Articles	जारी कर्ता के हस्ताक्षर Initial Issue	प्रवधि वर्षों में Duration in years	वर्तमान जारी/परिवर्तित करने की तारीख Date of Present Issue/Replacement	
				पहला सेट 1st Set	दूसरा सेट 2nd Set
1	कंधा चिन्ह Shoulder Title	एक जोड़ा One Pair	3 Years	8/10/96	26/10/99
2	टोपी चिन्ह Cap Badge	एक One	3 Years	30/12/98	
3	सीटी Whistle	"	3 Years	8/10/96	26/10/99
4	पेटी Web Bolt	"	2 Years	30/12/98	
5	Shirt Angole fer	एक One	6 Years	30/12/98	
6	Shirt Terricot	एक One	4 Years	11.11.97	
7	Pant Terricot	एक One	6 Years	11.11.97	
8			"		
9	बूट Ankle Boot	"	2 Years Years	22/7/97	26/10/99
10	टोपी Barret Cap	एक One	1 Year Years	30/12/98	
11	डोरी Lanyard	एक One	2 Years	0	
12	कमीज खाकी Shirts Khaki	एक One	1 Year	0	
13	पतलन खाकी Pant K.D.	एक One	1 Year	0	
14	जुराव ऊनी Socks Woolen	एक प्रति 1 Year One per 1 Year		0	
15	जर्सी ऊनी Jersey Woolen	एक One	6 Years	8/10/96	
16	पार्पी Turban	"	2 वर्ष 2 Years		
17	पीतल पालिष Brasso	एक टिक्का One Tia	6th monthly	30/12/98	
18	जूता पालिस Boot Polish	"	6th monthly	30/12/98	26/10/99

W.G.

91
August 7 2000

To,

The Commandant
Delhi Home Guards,
C.T.I. Complex,
Raja Garden
New Delhi-110027.

Sub: ENROLLMENT

Dear Sir,

That I was discharged on 25/2/2000 and since then I have not been on the rolls of Directorate of Home Guards. I have rendered excellent service with regard to discipline, general conduct and discharge of duties as Home Guards Volunteer. I have also completed the training programme prescribed by the Directorate of Home Guards and have successfully passed the test at the end of the training. My previous Sanad No. 6917 I was posted with Police Station Shivnagar.

Kindly take me on rolls of Directorate of Home Guards in terms of your Policy dt. 18th April, 2000 as filed in Delhi High Court. Kindly treat this matter as an urgent.

Thanking you,

19/4/2000
Yours Sincerely

Name : Senior Shivnagar

9. Shivnagar

R/o M-112, Dada Sarai

Mewat - 17

(68)



92/09 167 10/5
CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.188/93

New Delhi; May

1993. 16.1995

1. SH. KRISHAN KUMAR, PH
SANAD NO. 4919
S/O SH. NARAIN KUMAR
H.NO.C/14, A.T. MILL
STAFF QUARTERS AZADPUR,
DELHI.
2. SH. RAM KISHOR
HG, SANAD NO. 5018
S/O SH. BAN RAM
SHADI NAGAR
H.NO. 160, AZADPUR
DELHI.
3. SH. RAM KISHAN,
HG, SANAD NO. 5045
S/O SH. RAM SUNDER
E-1774, JAHANGIRPURI
DELHI.
4. SH. RAM KIRPAL
HG, SANAD NO. 5025
S/O SH. RAMJIYAVAN
C-1406, JAHANGIRPURI
DELHI-33.
5. SH. JITENDER KUMAR SHARMA
HG, SANAD NO. 5037
S/O SH. P.D. SHARMA
J.J. CAMP, N-41, D4-32,
SA MAIPUR BADLI
DELHI-46.
6. SH. RAMA KANT
SPC-SANAD NO. 5014
S/O SHRI AWADH NARAIN
J.J. CAMP, N-41, D4-32
SAMAIPUR BADALI
DELHI-46.
7. SH. GOVERDHAN PARSHAD
HG-SANAD NO. 5041
S/O SH. SAHABADIN
15, MAHATAMA GANDHI ROAD
KEWAL PARK, NEW DELHI.
8. SH. CHARAN JIT SINGH
HG-SANAD NO. 5040
S/O LATE SHRI KARTAR SINGH
D-273, JAHANGIRPURI
DELHI-33.
9. SH. ISHWAR SINGH
HG-SANAD NO. 4848
S/O SHRI BISHANBAR DAYAL
K-365, JAHANGIRPURI
DELHI
9 A. SH. Pitamber Singh
S/O SH. Ramakant Sharma
F-11-135, Mangole puri
New Delhi

..... 2/-

KD 25

(93)

10. SH. NETRA PAL
HG-SANAD NO. 1699
S/O BHUDHI SINGH
J.J.N. AN-88,
INDIRA VIKAS COLONY
OPP. NIRANKARI SCHOOL NWY
NEW DELHI.

11. SH. BABU RAM
HG-SANAD NO. 4912
S/O SHRI NANUA RAM
G/394 JAHANGIRI PURI
DELHI.

12. SH. SHARDA PARSAD
HG-SANAD NO. 5064
S/O BIRBAL SINGH
C-1297, JAHANGIRPURI
DELHI-33.

13. SH. SIYA RAM
PC-SANAD NO. 4707
S/O GULZARI LAL
A-38, MUKAND PUR VILLAGE
DELHI-42.

... APPLICANTS
By Advocate Shri R.K. Kamal along with S.K. Gupta
VERSUS

1. GOVT. OF N.C.T. DELHI
THROUGH: CHIEF SECRETARY
5, SHAM NATH MARG
DELHI.

2. COMMANDANT
DELHI HOME GUARDS
C.T.I. COMPLEX
RAJA GARDEN, NEW DELHI.

3. DIRECTOR GENERAL
HOME GUARDS & CIVIL DEFENCE
CTI COMPLEX: RAJA GARDEN
NEW DELHI.

... RESPONDENTS
By Shri Arun Bhardwaj, Advocate
HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE MRS. LAKSHMI SHAMINATHAN, MEMBER (J).

JUDGMENT

By Hon'ble Mr. S.R. Adige, Member (A).

In this application, Sarv/Shri Krishan Kumar and 13 others have impugned the orders dated 15.12.94, 12.11.94 and 22.2.94 discharging them with immediate effect, and also the verbal orders said to have been communicated to some of them on 14.12.94 and 12.11.94 and have sought for

gk

a direction for reinstatement with all consequential benefits.

2. Shortly stated, the applicants aver that they were recruited as the members of the Home Guard under Rule 3 of the Home Guards Rules, 1959, as promulgated by notification dated 29.7.59 (Annexure-A5), and have completed 10 to 28 years of service in that Organisation. They state that initially they were engaged for a period of three years but thereafter their services were extended upto 15.12.94 in the case of applicants No.1 to 9 and 12; upto 14.94 in the case of applicant No.10; upto 12.11.94 in the case of applicant No.11; and upto 22.2.94 in the case of applicant No.13. They state that although, under Rule 8 of the said rules, the term of the office of the members of the Home Guard is three years, no undertaking was taken that the applicants would continue on their risk and responsibility. They further state that all of a sudden their services have been terminated under Rule 8 of Delhi Home Guards Rules but the respondents had no power to discharge the applicants once they had completed three years service. They admit that the Organisation under which they were working, was a voluntary Organisation which was constituted in Delhi in the year 1959 under Bombay Home Guards Act, 1947, but state that they have put in the best part of their life in serving this Organisation and all the applicants have become age barred and some of them have even crossed 50 years of age.

3. The respondents have challenged the contents of the O.A. on the ground that the applicants have no locus-standi to file this O.A. as they were

A. M. Y.

93 19 27
- 4 -

serving in the respondent-department as volunteers. They contend that the applicants are not Govt. servants and hence the Tribunal has no jurisdiction in the matter. They state that the applicants are only volunteers who had offered their services for a period of three years in the Department of Home Guards. They are not paid any salary nor are they entitled to any monthly pay, but they are allowed only some allowances and honorarium. Being only volunteers, they are not bound to refer their services every day to the department, but are called for duties, whenever required by the respondent-department and any other department.

These volunteers are allowed to offer their services only for a period of three years and this is mentioned in their appointment letters given to them. It is stated that the applicants are governed by the Bombay Home Guards Act, 1947 and the Delhi Home Guards Rules, 1959. They have not acquired any vested right to any post of Home Guard and no right can accrue to a volunteer who comes forward on his own to offer his services in his spare time without any consideration. It is contended that the respondents cannot be forced by volunteers to accept their free services against the wishes of respondent-department.

4. Amongst the grounds taken by the applicants are that the exercise of power under Rule 8 of the Delhi Home Guards cannot be made after completion of the three years, and the power of discharge can be exercised only when the person had not completed three years, under the proviso to the said rule. It is secondly contended that the discharge of the applicants without any notice or without

A
AKP

complying with the provisions and principles of natural justice is illegal and void. Thirdly, it has been argued that no power under Rule 8 Delhi Home Guards has been conferred upon the Commandant to discharge the applicants. Furthermore, it has been contended that the judgment in the case of Gopi Chand Vs. Delhi Administration & another (O.A. No. 118/92) decided on 8.9.93 (Annexure-A6) gives certain safeguards to the members of the Home Guard Organisation, inasmuch as the power of discharge can be exercised only when the services of the members of the Organisation are no longer required, but in the impugned order there is not even a whisper that the services of the applicants are no longer required, and that on the other hand, fresh persons are engaged against the vacancies created by the discharge of the applicants. Lastly, it has been urged that the applicants have acquired a vested right, having worked as Home Guard from 10 to 28 years and are entitled to regular appointment.

5. We have given our careful consideration to the rival contentions. The first question that arises is whether Home Guards can be said to hold Civil posts under the Union, and whether the Tribunal has any jurisdiction in the matter. In O.A. No. 1356/91 V.K. Jain Vs. Delhi Administration & others decided on 14.8.92 a Single Bench of the Tribunal has held that Home Guards being paid out of Union of India Funds and the duties being assigned to them being in the public interest and for the welfare of the public in general, they hold a Civil post under the UOI and come within the Tribunal's jurisdiction. This view was reiterated in the Tribunal (Division Bench) judgment dated 8.9.93 in O.A. No. 118/92 Gopi Chand Vs.

UOI. Recently, the Delhi High Court in CWP No.5596/93 Man Sukh Lal Rawal Vs. UOI & others, decided on 25.4.95 have held that it is CAT which is the proper forum for adjudicating on service grievances of Home Guards employees working under Delhi Administration.

6. Under the circumstances, the respondents' objections that the applicants do not hold ~~the~~ posts under UOI, and the Tribunal has no jurisdiction in this matter, have to be rejected.

7. Section 3 of the Bombay Home Guards Act, 1947 relating to the appointment of members, lays down that subject to the approval of the Commandant General, the Commandant may appoint as members of the Home Guards, such number of persons who are fit and willing to serve, as may from time to time be determined by the State Government. Section 68 relating to punishment of members for neglect of duty etc. provides that the Commandant has the authority to suspend, reduce or dismiss or fine to an amount not exceeding Rs.50/-, any member of the Home Guards, under his control, if such member, without reasonable cause, on being called out under section 4, neglects or refuses to obey such order, or to discharge his functions and duties as a member of Home Guards, or to obey any lawful order or direction given to him for the performance of his functions, or duties, or is guilty of any breach of discipline or misconduct. Section 6B (IA) lays down that notwithstanding anything contained in the Act, the Commandant shall have the authority to discharge any member of the Home Guards at any time, subject to such conditions as may be prescribed, if in the opinion

ED

on;

bunc)

1985

✓✓✓

of the Commandant, the services of any such member are not required. Section 6B(3) lays down that any member of the Home Guards aggrieved by the order of the Commandant, may appeal against such order to the Commandant General and any such member aggrieved by an order of the Commandant General may appeal against such order to the State Government.

8. Section 8 of the Bombay Home Guards Act permits the State Government to make rules consistent with the Act and by Delhi Administration's ^{the} Notification dated 29.7.59, ^{the} Bombay Home Guards Act has been extended to the Union Territory of Delhi, and the rules called ^{the} Delhi Home Guards Rules, 1959 have been framed. Under Rule 8 of the said Rules, the term of office of a member of the Home Guards shall be three years; provided that his appointment may at any time, be terminated by the Commandant General/Commandant, as the case may be, before expiry of the term of office-

- a) by giving one month's notice, or
- b) without such notice if such member is found to be medically unfit.

Rule 9 lays down the maximum age of a Home Guard to be 60 years which may be relaxed in suitable cases, while Rule 10 lays down that no member of the Home Guards shall be discharged under Sub-section (1A) of Section 6B unless the Commandant General /Commandant, as the case may be, is satisfied that such member has committed an act detrimental to the good order, welfare or discipline of the Home Guards Organisation.

9. The impugned order states that the same has been passed in exercise of the powers conferred upon

A
M
Y

99/23/51

the Commandant, Home Guards of Delhi under the Bombay Home Guards Act, 1947 as extended to the Union Territory of Delhi, Home Guards Rules, 1959 issued by DAD Notification dt. 29.7.59. It purports to be an order simpliciter and has to take immediate effect.

10. As these are not ~~the~~ cases of dismissal, it is clear that Section 68 has no application in this case.

In so far as Section 68(IA) is concerned, ~~not~~ ^{not} satisfaction ^{is} has required, under Rule 10/ but there are no materials to indicate that the Commandant was satisfied that the applicants had committed any act which was detrimental to the good order etc. of the Home Guards Organisation.

11. We then come to Rule 8 of the Delhi Home Guards Rules, under which the Commandant General/Commandant is empowered to terminate the appointment of any Home Guard by giving one month's notice or without notice if such member is found medically unfit. In the present case one month's notice has not been given, and there are no materials on record to indicate whether the applicants' services ^{are} terminated because they were found medically unfit.

12. The Respondents have also not made any averment in their reply, that the services of the applicants have been dispensed with because they were found medically unfit.

13. Under the circumstances the impugned order cannot be sustained. This O.A. succeeds and is allowed to this extent that the impugned orders are quashed, with liberty given to the Respondents to pass fresh orders if so advised, in accordance with law. No Costs.

(LAKSHMI SWAMINATHAN)
Member (C)

(S.R. ADIGE)
Member (B)

AN
YU

100
016

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA 251/95 in MA 452/97
DA-188/95

New Delhi this the 8th day of July, 1997.

Hon'ble Shri S.R. Ladige, Member (A)

Hon'ble Shri Lakshmi Swaminathan, Member (J)

1. Govt. of N.C.T. Delhi through
Chief Secretary,
5,Sham Nath Marg,Delhi.
2. Commandant,
Delhi Home Guards,
C.T.I. Complex,Raja Garden,
New Delhi.
3. Director General,
Home Guards & Civil Defence,
CTI Complex,Raja Garden,
New Delhi.

(By Advocate Shri Jog Singh)

... Review Applicants

Vs.

1. Krishan Kumar S/o Narain Kumar
H. No. C/14,A.T. Mill,Staff Quarters,
Azadpur,Delhi.
2. Ram Kishore s/o Ban Ram
Shedi Nagar, H.No.160,
Azadpur,Delhi.
3. Ram Kishan s/o Ram Sunder
E-1774,Jahangirpuri,Delhi
4. Ram Kiroal s/o Ramjivan
C-1406,Jahangirpuri,Delhi.
5. Jitender Kumar Sharma s/o
P.O. Sharma, J.J.Camp, N-41, D 3-32,
Samaipur Badli,Delhi.
6. Rama Kant s/o Awadh Narain,
JJ Camp, N-41, D 4-32,
Samaipur Badli, Delhi.
7. Goverdhan Parshad s/o
Sahabdin, 15,Mahatma Gandhi Road,
Kewal Park, New Delhi.
8. Charanjit Singh s/o Kartar Singh
D-273,Jahangirpuri,Delhi.
9. Ishwar Singh s/o Bishamber Dayal
K-365,Jahangirpuri, Delhi.
10. Netrapal s/o Budhi Singh
J.J.N. AN-88,Indira Vikas Colony,
Opp.Nirankari School,New Delhi.
11. Babu Ram s/o Nanua Ram
G/394,Jahangirpuri,Delhi.
12. Sharda Parsee s/o Birbal Singh
C-1297,Jahangirpuri,Delhi.

13. Siya Ram S/o Gulzari Lal
A-38, Mukand Pur Village,
Delhi.

16
... Respondents

(By Advocate Shri S.K. Gupta, Advocate.)

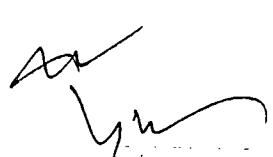
ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We have heard Shri Jog Singh for the Review applicants (Govt. of NCT of Delhi and others) and Shri Gupta for the review respondents (applicants in OA 188/95) on RA 251/95 seeking review of judgment dated 1.6.95 in OA 188/95 and on MA 452/97, seeking restoration of the R.A. which was dismissed for default.

2. Shri Jog Singh stated that the R.A. had been filed in the back-ground of review applicants apprehension that consequent to the impugned judgment dated 1.6.95, the review respondents, together with other similarly placed might seek regularisation as Home Guards, which he contends is beyond the scheme of the Bombay Home Guards Act, 47 as extended to UT of Delhi. He emphasized that the Home Guards are volunteers who are engaged on contract basis for a period of 3 years at a one time, and it was the objective of the Govt. of NCT of Delhi to cover as many people as possible under the Home Guards Scheme. He urged that if on the strength of the impugned judgement dated 1.6.95, review respondents and other similarly placed sought regularisation, the aforesaid objective would be frustrated, apart from the fact that there were no sanctioned posts of Home Guards against which such persons could be regularised. In this connection, he invited our attention to the Hon'ble Supreme Court judgment in SLP No. 12465/90 dated 30.7.91 in Rameshwar Dass Sharma & Ors. v. State of Punjab & Ors., wherein it has been held that Home Guards are employed on the basis of temporary need from time to time, and cannot ask for regularisation.

3. We note that the said judgment in R.D.Sharma's case (supra) was not placed before us when we delivered our impugned judgment from dated 1.6.95. Apart from this, the impugned judgment dated 1.6.95 nowhere



states that the applicants in that OA (present review respondents) and other similarly placed would be entitled to regularisation. It also requires no reiteration that the judgment of the Hon'ble Supreme Court in R.D. Sharma's case (supra) is binding upon all courts and authorities under Article 141 of the Constitution.

4. In view of the above, the apprehension of the review respondents referred to, in paragraph 2 above, should stand ~~allied~~.
5. In the light of the aforesaid discussions, the impugned judgment dated 1.6.95 warrants no intervention.
6. RA 251 /95 together with MA 452/97 stand disposed of accordingly.

(Smt. Lakshmi Swaminathan)
Member (J)

(S.R. Adige)
Member (A)

sk





103
IN THE HIGH COURT OF DELHI

Civil Writ Petition No. 4286/1997

Date of Decision : May 26th, 1999

Mani Sukh Lal Rawal & Others ...Petitioners
through Mr.Rishikesh, Adv.

Versus

Union of India & Others ..Respondents

through Mr.N.K.Kaul, Adv.
for Respondent No.1.
Mr.Rajinder Pandita,
Adv. for Respondent
Nos.2 and 3.
Mr.Arvind K. Nigam,
Adv. for Respondent
No.4.

Coram:

Hon'ble Ms. Justice Usha Mehra
Hon'ble Mr. Justice Madan B. Lokur

1. Whether Reporters of local papers may be allowed to see the judgment? Y
2. To be referred to Reporter or not? N

MADAN B. LOKUR, J.

" This writ petition under Article 226 of the Constitution challenges the order dated 21st March, 1997 passed by the Central Administrative Tribunal, Principal Bench, New Delhi (hereinafter referred to as the Tribunal). By the impugned order, the Tribunal decided seven petitions being O.A.Nos.2423/95, 2549/96, 1271/95, 146/96, 1963/96, 1018/95 and 1578/95. Before

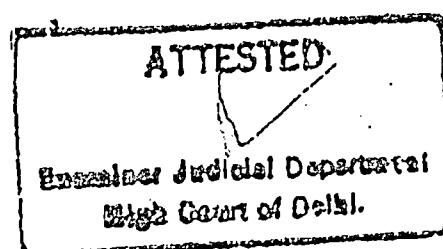


Noy

the Tribunal, there were 77 applicants but before us there are only 25 Petitioners.

The case made out by the Petitioners is that they were (and in some cases, they are) working as members of the Home Guards. It is stated that they were appointed on various dates from 1978 onwards and all of a sudden, they have been told that their services are no longer required. No reasons have been given for terminating their services nor has any written order been given to this effect.

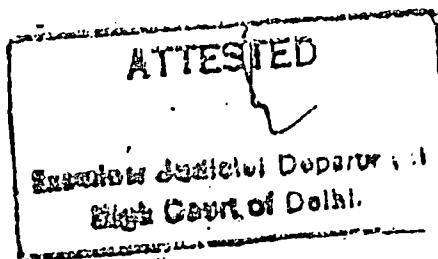
At the outset, it is first necessary to understand who, or what are "Home Guards". The Government of India, Ministry of Home Affairs has printed a booklet called "Home Guards - Compendium of Instructions, 1993". A perusal of Para 1.1 thereof shows that the Home Guards is a voluntary citizens organisation raised for local defence in the United Kingdom during World War-II. The Home Guards was raised in India in December, 1946 in Bombay to assist the police in controlling civil disturbances and communal riots. This concept of a voluntary citizens force which was to be auxiliary to the police force was extended to purposes as diverse as maintenance of law and order, for meeting emergencies like floods, fires, famines, etc. It appears that the Home Guards is spread all over India and it continues to maintain its



voluntary concept and character. The role of the Home Guards is now revised and the services of a member of the Home Guards can now be utilised in a variety of other ways.

Any person meeting the eligibility requirements can be a member of the Home Guards. Central Government Servants are permitted to join the Home Guards organisation (para 1.15 on page 9 of the booklet) and the period spent by them on training/duty would be treated as special casual leave. If an unemployed person undergoes training and volunteers his services to the Home Guards for three years, he is given weightage for employment in Government service in Group 'C' and 'D' posts (para 1.23 on page 14 of the booklet). A member of the Home Guards offers to receive training during peace time and places his services at the disposal of the nation during the country's hour of need in peace or war time. A nucleus of paid staff for command and control is, however, authorised at various levels (para 2.1 on page 16 of the booklet).

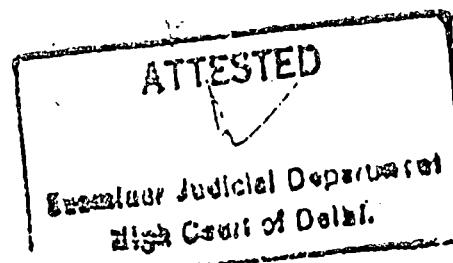
The Bombay Home Guards Act, 1947 (hereinafter referred as the Act) was extended to Delhi and some of its salient features affirms the above position, namely, that the Home Guards is a voluntary organisation or a voluntary body of persons who are fit



and willing to serve (Section 3) for the protection of persons and security of property and the public safety (Section 2). A member of the Home Guards is given training and is required to discharge any of the functions and duties assigned to him (Section 4) and is liable for punishment for neglecting or refusing to obey orders or discharging his functions and duties as a member of the Home Guards (Section 6-B and Section 7).

The Delhi Home Guards Rules, 1959 (hereinafter referred to as the Rules) were notified through a notification dated 20 July, 1959 and a perusal thereof shows that a person may be appointed as a member of the Home Guards only if he has attained the age of twenty years but has not completed the age of sixty years and has passed at least the fourth primary examination and is otherwise physically fit (Rule 3). The term of office of a member of the Home Guards is three years but this period may be curtailed by giving one month's notice or if the member is found to be medically unfit (Rule 8).

The said Compendium of Instructions mentions in Para 1.10 (page 7 of the booklet) that after completion of his tenure, a member of the Home Guards is eligible for re-enrolment but since some States retain these members over a long period, there has been



107

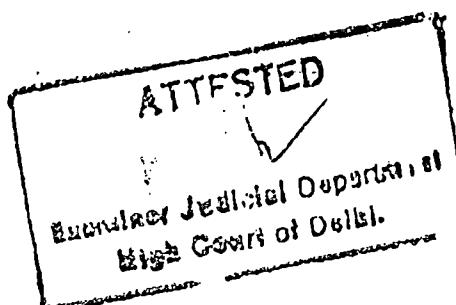
an erosion in the voluntary character of the organisation and it is suggested that unemployed persons should not be retained as Home Guards over a long period so as to preserve the voluntary character of the organisation.

In Para 7.1 (e) (page 51 of the booklet) it is stated as follows:

"When Home Guards are called-up for duty and have to be paid, the cost will be borne by the agency at whose instance the Home Guards are called up. The expenditure is not shareable by the Centre unless they are called up at the instance of the Centre."

In other words, it is not the Home Guards "organisation" which pays a member of the Home Guards but the user agency which pays the emoluments/honoraria that is given to each member of the Home Guards. Consequently, when a member of the Home Guards perform duties as a Traffic Policeman (for example) on behalf of the Delhi Police (a very normal occurrence which can be observed by almost everybody in Delhi) it is the Delhi Police which has to bear the financial burden of using his services.

The upshot of the above discussion is that it is quite clear that the Home Guards is a volunteer organisation and the intention is that its members



108

should serve a tenure of three years, which may be curtailed or extended. In practise, however, it appears that a member of the Home Guards continues as such for a considerable period of time and while this is discouraged, it appears (at least from the contents of the writ petition) that this practise is followed more in the breach than in its observance. A member of the Home Guards, even though he is a volunteer, is paid some emoluments/honoraria by the user agency for the services rendered by him for the benefit of to the user agency.

The writ petition was taken up for final disposal on 20th May, 1999 when learned counsel for the parties were heard and judgment reserved.

The two questions that have been raised by the Petitioners before us are whether they are entitled to be regularised as members of the Home Guards, and whether their services can be terminated without following the procedure laid down by Rule 8 of the Rules.

In so far as the first question is concerned, the genesis, history and concept of the Home Guards clearly shows that it is not an "employment" or a "source of employment". It is a volunteer body where citizens voluntarily offer their services for the benefit of society. There are no hard and fast rules

ATTESTED

General Judicial Department
High Court of Delhi.



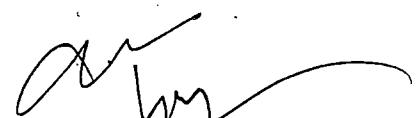
109

for recruitment or the nature of duties and functions that are to be performed by a member of the Home Guards. It is also not as if a member of the Home Guards cannot have employment elsewhere. A member of the Home Guards can be a professional or a government servant or a person carrying on any trade or occupation, industrial worker, university student, etc.; it can be anyone who can give some spare time for the benefit of the community. In fact, of the applicants who were before the Tribunal, admittedly some of them were employed in the government and some in the private sector. This being the position, there cannot be any question of regularising any person as a volunteer or for carrying on any voluntary activity. A contrary view will destroy the very ethos and character of the Home Guards.

The question of regularisation of a member of the Home Guards had come up before the Supreme Court in Special Leave Petition (Civil) No.12465/1990, decided on 30th July, 1991 in the case of Rameshwar Dass Sharma & Others versus State of Punjab & Others. In that case, the Supreme Court considered the question whether demobilised army personnel can be regularised in the Home Guards. On the basis of the counter affidavit that was filed in that case, the Supreme Court came to the conclusion that the petitioners therein are not

ATTESTED

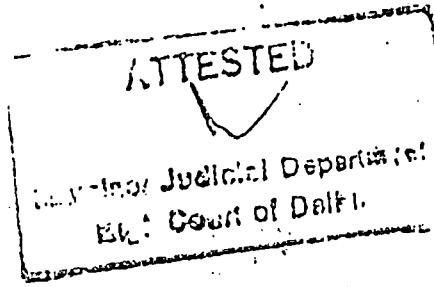
Exhibit of Judicial Department
High Court of Delhi.



entitled to any relief of regularisation. Learned counsel for the Petitioners contended that the case before the Supreme Court was totally different from the present case inasmuch as the Supreme Court was considering the case of regularisation of demobilised army personnel while the Petitioners before this Court are unemployed civilians. We do not think that such a distinction is real or material. The fact remains that the issue which was before the Supreme Court was about regularisation of a member of the Home Guards and the Supreme Court was of the view that a member of the Home Guards is not entitled to regularisation.

In this view of the matter, we have no doubt in our minds that the Petitioners are not entitled to be regularised as members of the Home Guards. In fact, such a concept does not exist except in the case of personnel involved in training, command or control.

The second question raised by the Petitioners is with regard to their abrupt termination. According to the Petitioners, their services can be terminated only in accordance with the provisions of Rule 8 of the Rules, that is, by giving them one month's notice or they can be discharged in the event of their being found medically unfit. In the present case, there is no allegation that any of the Petitioners is medically unfit. The question is whether they are entitled to



*Am
Gir*

one month's notice before their services are terminated.

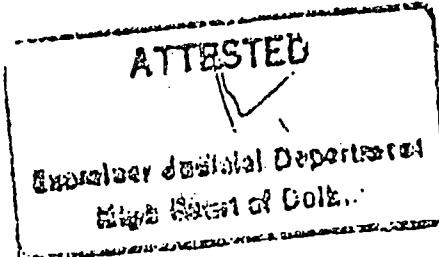
Rule 8 of the Rules reads as follows:

"8. Term of Office - The term of office of a member of the Home Guards shall be three years.

Provided that the appointment of any such member may, at any time, be terminated by the Commandant General or the Commandant, as the case may be, before the expiry of the term of office -

- (a) by giving one month's notice, or
- (b) without such notice, if such member is found to be medically unfit to continue as a member of Home Guards."

We find from a perusal of the record that what Respondents No.2 and 3 are seeking to do is to terminate the membership of the Petitioners on their completing the present tenure of three years. In other words, Respondents No.2 and 3 are not inclined to re-enrol the Petitioners after they have completed their existing tenure of three years (even though it may be the fifth or sixth such tenure). It is not as if the said Respondents are curtailing the tenure of three years. If the said Respondents were curtailing the tenure of the Petitioners then, of course, it would



[Signature]

112

have to be done in accordance with Rule 8 of the Rules, but that is not the position in the case before us. The so-called termination in the case before us is one by efflux of time. There is no reason why Rule 8 should (or can) be invoked when the "termination" of the services of the Petitioners is a result of the efflux of time. Therefore, on this question also, we are of the view that the Petitioners have not made out any case in their support.

What does, however, disturb us a little bit is the fact that many of the Petitioners have been rendering services as Home Guards for several years, in some cases for almost about twenty years. It does appear a little unfair to them to be suddenly told that when their existing tenure comes to an end, they will not be re-enrolled. In such a situation, it will be extremely difficult for them to look for a job in the open market.

The saving grace, however, is that the Government does give weightage to a member of the Home Guards for appointment to a Group 'C' or a Group 'D' post with the Government. Moreover, Para 1.23 on page 15 of the booklet says that Respondent No.1 has requested State Governments "to provide assistance to unemployed Home Guards in seeking gainful employment on the completion of their term of employment". We hope

ATTESTED

Kashmir Judicial Department
J&A Court of Delhi.

113

the Respondents are aware of both these responsibilities. We have also been informed by learned counsel for Respondents No.2 and 3 that in view of the directions given by the Tribunal, some policy is being framed to ensure that there is no pick and choose with regard to the persons who have to be enroled or re-enroled and those whose tenures are not to be extended. Given the fact that many of the duties performed by the members of the Home Guards are of a permanent nature and the fact that there is such severe unemployment in the country, we do expect the Respondents to be alive to this situation and to frame a transparent and workable policy in this regard. We hope that the Respondents will frame the policy within a period of four months.

In view of the above, the writ petition is dismissed. There will, however, be no orders as to costs.

(Maddi B. Lokur)
Judge

(Usha Mehra)
Judge

Permitted to be true copy

Registrar Judicial Department
High Court of Delhi
Authorised under Section 10
Delhi Court of Session



CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

1. OA No. 1753/97	10. OA No. 1763/97
2. OA No. 118/97	11. OA No. 1820/97
3. OA No. 1762/97	12. OA No. 1947/97
4. OA No. 186/97	
5. OA No. 1865/97	
6. OA No. 2404/96	
7. OA No. 2406/97	
8. OA No. 2094/97	
9. OA No. 505/97	

New Delhi: dated this the 25 day of November, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. V. RAJAGOPALA REDDY VICE CHAIRMAN (J)

HON'BLE MR. R. K. AHOOJA, MEMBER (A)

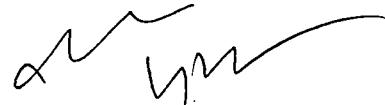
OA No. 1753/97

S. No. Name

1. Indel Singh Tomar	Gajraj Singh
2. Jai Prakash Sharma	Raghu Nath Prasad
3. Sugeshwar Mandal	Rameshwar Mandal
4. Hardwari Lal	Ishwar Lal
5. Mohan Lal	Babu Ram
6. Rajbeer Sharma	Kishori Lal Sharma
7. Chander Pal Singh	Sham Lal
8. Amar Nath	Satya Narayan
9. Basant Bellabh	Purshottam
10. Ram Prasad	Prem Prasad
All working in Traffic Circle Civil Line, Delhi	
11. Sitab Chand	Vasdev
12. Beg Raj Singh	Narayan Ram
13. Ram Avtar	Gariba Ram
14. Rajender Singh	Jagat Singh
15. Rajbeer Singh	Sahib Singh
16. Ram Chander	Janki Singh
17. Chander Bal Pandey	Lallan Pandey
18. Attar Singh	Pusha Ram
19. Shiv Kumar	Babu Singh
All working in Sadar Bazar Circle P.S. Sadar Bazar, Delhi	
20. Rajender Singh	Ram Chander Singh
21. Mahendr Singh	Bhole Ram
22. Uday Vir Singh	Sh. Shri Ram
23. Chinta haran	Kashi Parja Pati
24. Sali Gram	Bhagwati
25. Shobha Ram	Ram Jas Ram
All working in Roop Nagar Police Station, Delhi	
26. Ram Niwas	Ram Das
27. Rati Ram Sharma	Chet Ram Sharma
28. Abhay Raj	Ram Saran
29. Madan Singh	Dunger Singh
30. Prem Chand	R.D. Singh
31. Mohan Lal	Ganpat Ram
32. Ved Prakash	Rishal Singh
All working in Maurio Nagar Police Station, Delhi	
33. Birendar Singh	TejPal
34. Kailash Pandey	Dina Nath Pandey
35. Budh Pal Singh	Prahlad Singh

ATTESTED

Mr. Jayashri Mishra
Jr. Judicial Depat.
Administrative Tribunal
11/10/99, 1 P.M.
Bench, New Del



115/15

ORDER

HON'BLE MR. S. RADIGE VICE CHAIRMAN (A).

Applicants who had been enrolled as Home Guards in Govt. of NCT of Delhi for the last 18-20 years had approached the Tribunal in the aforementioned OA challenging the termination of their engagement by respondents, and sought regularisation, with all consequential benefits.

2. These OAs were heard collectively by a Division Bench of the Tribunal. The order dated 12.12.97 which was drafted by one of the Hon'ble Members of the Bench and which contained various directions was not signed by the other Hon'ble Member, who proceeded to record his own separate opinion in the matter. Thereupon the Hon'ble Member who had initially drafted the order, drafted a further "order", in which he recorded that there was no disagreement of any kind, and proceeded to give certain further directions. However, this further order was also signed only by the Hon'ble Member who had drafted it.

RA-42/98 in OA1753/97

RA-124/98 in OA 118/97

RA-123/98 in OA1762/97

RA-116/98 in OA 186/97

RA-131/98 in OA1865/97

RA-119/98 in OA2404/98

RA-125/98 in OA2406/98

RA-122/98 in OA2094/97.

RA-117/98 in OA505/97

RA-120/98 in OA 1763/97

RA-126/98 in OA 1890/97

RA-118/98 in OA 1947/97.

3. Thereupon respondents filed the marginalia noted "RAs seeking review of the aforesaid order."

4. Those RAs were heard by another Division Bench in which the Hon'ble Member who had recorded his separate opinion was also a party. By order dated 29.1.99 the Bench held that the 'order' dated 12.12.97 was not an order in law and accordingly no review would lie against it. The Bench after noting the provisions of Section 26 of the Act held that in the facts and circumstances, it would be appropriate that the matter under adjudication be placed before Hon'ble

REFFERS/ATTBSTER

44/98, Annexure No. 1
Affter, Judicial Deptt.
14, Ministry of
Constitutional Tribunals
Court, 1st floor
Delhi, New Delhi
110001

M. M.

Mo

Wb

Chairman for referring the matter to a third member or for constituting a Full Bench as may be deemed appropriate. Accordingly the 'order' dated 12.12.97 in OA No. 1753/93 and other connected OAs was placed before Hon'ble Chairman for necessary orders under Section 26 AT Act.

5. Accordingly on the orders of Hon'ble Chairman this Full Bench was constituted to adjudicate the matter.

6. In this connection, we have heard S/Shri Rishikesh, J.C.Madan and U.Srivastava for the applicants in these OAs and Shri Jag Singh and Shri Rajendra Pandita for respondents.

7. At the outset it is important to mention that the reliefs claimed by applicants in these OAs are no longer *Res Integra* in view of the Delhi High Court's order dated 26.5.99 in C.P. No. 4286/97 Mansukh Lal Rawal & Ors. Vs. UCI & Ors. challenging the CATPB order dated 21.3.97 in OA No. 1018/95 and connected OAs, wherein the applicants in those OAs had also claimed similar reliefs as claimed in the present OAs.

8. In its aforesaid order dated 26.5.99 the Delhi High Court held that the applicants in those OAs were not entitled to be regularised as Home Guards,

ATTENDED
By
Smt. Meenakshi
Civil Deptt.
C. V. Raman
I. P. T. A.
R. P. I. P. I.
the benefit of society, Hence in regard to Home Guards,

M

AM
W

(AD)

57

the concept of regularization itself did not exist except in the case of personnel involved in training, command or control. The Delhi High Court also held that such of those Home Guards who had completed their existing tenure of three years as provided in Rule 8 Delhi Home Guard Rules had not been able to make out any case in their support, even if it was the fifth or sixth such tenure. However, it noted that many of those applicants had rendered services as Home Guards for several years, in some cases for as many as 30 years, and it felt it would be unfair to them to be suddenly told that when their existing tenure came to an end they would no longer be enrolled, because in such a situation, it would be extremely difficult for them to look for a job in the open market. The judgment records that the Court was informed by the learned counsel for Respondents No. 2 and 3 that in view of the directions given by the Tribunal some policy was being framed to ensure that there was no pick and choose with regard to the persons who had to be enrolled or re-enrolled and those whose tenure was not to be extended, given the fact that many of the duties performed by Home Guards were of a permanent nature, and the fact that there was such severe unemployment in the country, hope was expressed that respondents would be alive to this situation, and frame a transparent and workable policy in this regard within six months.

ATTESTED

Shri Rishikesh
and Dattat
Shri Madan
Shri Rishikesh

9. It is in this background that the submissions made by learned counsel on either side require to be considered.

10. Both Shri Rishikesh and Shri Madan have urged that respondents should be directed to formulate the scheme forthwith and have pointed out that

CKW
W

18 (18)

papered would begin on 25.11.99. They have emphasised that the parameters of the scheme should be such that it is based upon seniority, and have prayed that till the scheme is brought out, respondents ~~should~~ be directed to maintain the status quo. Shri Pandita has contended that even during the preparation of the scheme, those enrolled as Home Guards are being disengaged and respondents must be directed to stop this.

11. On behalf of respondents, Shri Jog Singh and Shri Pandita have questioned the jurisdiction of the CAT to entertain these applications on behalf of Home Guards, and have cited various rulings in this connection. In so far as the formulation of the scheme is concerned, while Shri Pandita appeared to suggest that the Scheme for enrollment of Home Guards was embedded in the relevant Manual and Instructions itself, Shri Jog Singh upon instruction from his clients, some of whom were present in Court invited attention to respondents' DM dated 10.9.99, a copy of which is taken on record but at the same time also stated that the Scheme was still under preparation.

12. In so far as the submissions of learned counsel for the applicants is concerned, the Delhi High Court's judgment dated 26.5.99 is clear and specific, and in the light of its contents it would not be appropriate for this Tribunal to issue any direction to respondents at this stage to define the parameters within which the scheme should be formulated or indeed to issue any directions till it is brought out. Furthermore no direction can be issued in regard to those who are not applicants in the present case.

A. M. J. M.

13. As regards the submissions of learned counsel for respondents, the question whether the Tribunal has jurisdiction to entertain applications from Home Guards or not, was not an issue on which there was any difference of opinion between the Hon'ble Members who had initially heard the OAs. The Delhi High Court also in its order dated 26.5.99 has nowhere held that the Tribunal has no jurisdiction to entertain these OAs. Hence we do not propose to go into this question whether the Tribunal has jurisdiction or not while disposing of this reference. As regards the Scheme, suffice it to say that respondents' OM dated 10.9.99 cannot be construed to be the scheme contemplated in the Delhi High Court's judgment dated 26.5.99.

14. In conclusion these OAs are disposed of in terms of the Delhi High Court's judgment dated 26.5.99 in Mansukh Lal Rawal's case (supra). No costs.

RECORDED/ATTESTED

R. K. AHOOJA
Deputy, Secretary
General, Judicial Deptt.
Ministry of Justice
Ministry of Home Affairs
New Delhi

(S. R. ADIGE)
Vice Chairman (A).

(J. RAGHUPAL REDDY)
Vice Chairman (J)

(R. K. AHOOJA)
Member (A).

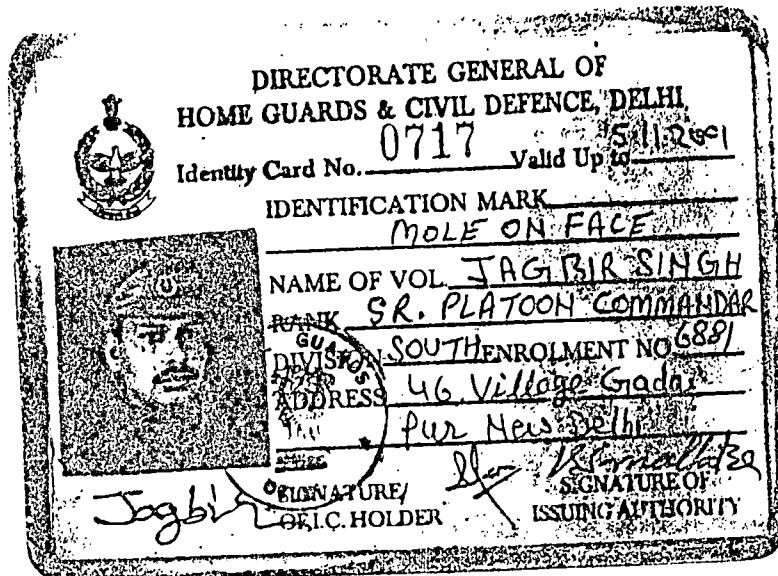
/ug/

Parliament
New Delhi



120

819



Mr. K. M. Patel



DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI.

Identity Card No. 0769 Valid Up to 2/11/2000

2-11-2000

IDENTIFICATION MARK Mole on
face



NAME OF VOL SHIV PARSHAN

RANK H.G

DIVISION SD/1 ENROLMENT NO. 691

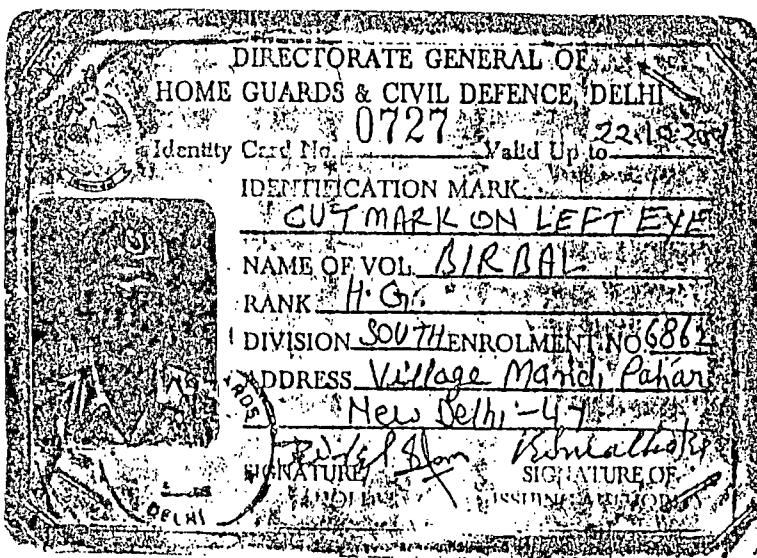
ADDRESS H.NO. C.85 Janta Flr

Block K-1 New Delhi 110011

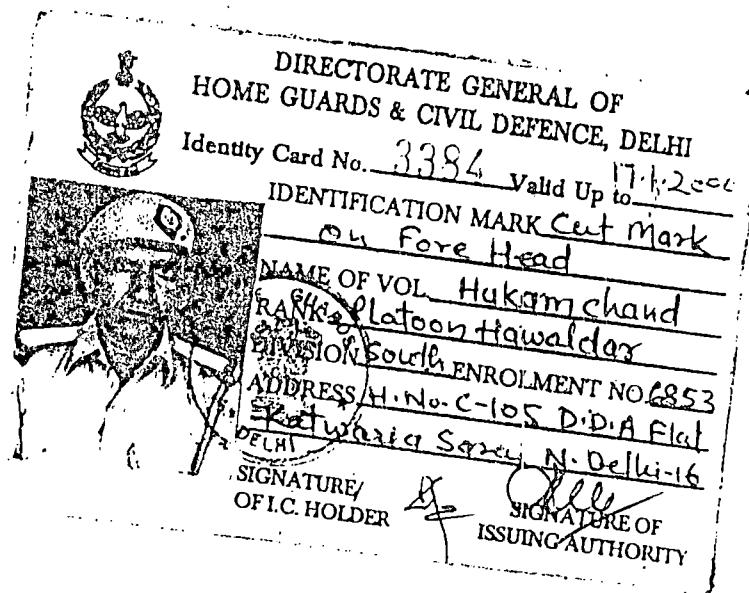
SIGNATURE OF
O.F.C. HOLDER

K. M. Malhotra
SIGNATURE OF
ISSUING AUTHORITY





m
L



DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI

Identity Card No. 0647 Valid Up to 22/11/2001
IDENTIFICATION MARKS
ON NOSE

NAME OF PERSON Mahender Singh

RANK MG

DIVISION South ENROLMENT NO 6950

ADDRESS H-1 No B-28 Raphi

Colony Meharry New Delhi

ISSUING AUTHORITY
OF ID HOLDER

SIGNATURE OF
ISSUING AUTHORITY

AM

HR

RECEIVED
SCHOOL OF POLICE
REPORTED BY
SCHOOL OF POLICE

SDO/JS/ATLS/SH

DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI

Identity Card No. 4734 Valid Up to 11-12-2000

IDENTIFICATION MARK CUT MARK
ON LEFT EYE BROW



NAME OF VOL. DAROGA RAI

RANK H.G.

DIVISION S/ ENROLMENT NO. 7636

ADDRESS B-718, J.J.CLY

NDIPURI, NEW DELHI

SIGNATURE/
OF I.C. HOLDER

SIGNATURE OF
ISSUING AUTHORITY

125

km
YH

726

DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI

7298

Identity Card No. Valid Up to 12.3.2000

IDENTIFICATION MARK Cut Mark on
Left Arm

NAME OF VOL. Munir Lal

RANK H.G.

DIVISION NEW ENROLMENT NO. 5509

ADDRESS C-4 Hari Enclave

Kingsway, Delhi-41

SIGNATURE /
OFIC. HOLDER

SIGNATURE OF
ISSUING AUTHORITY

ar
44

126

127

DELHI ADMINISTRATION
DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI

Identity Card No. 310315 Valid Up to 4-11-92
Cut mark on

IDENTIFICATION MARK 44-2-114-B

NAME Karmeshwar Ram

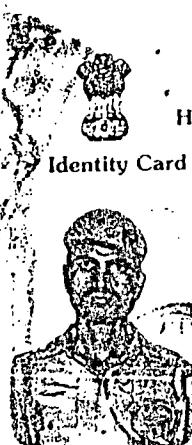
RANK Home Guard

DISTT South SANAD NO. 5694

ADDRESS 44-2-114-B Narayan
Block 28

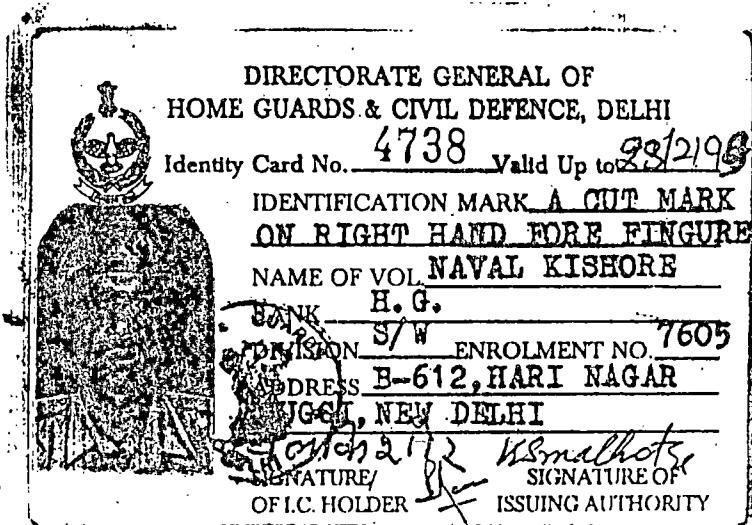
SIGNATURE/THUMP IMPRESSION
OF IDENTITY CARD HOLDER

SIGNATURE OF
ISSUING AUTHORITY



Am
Y

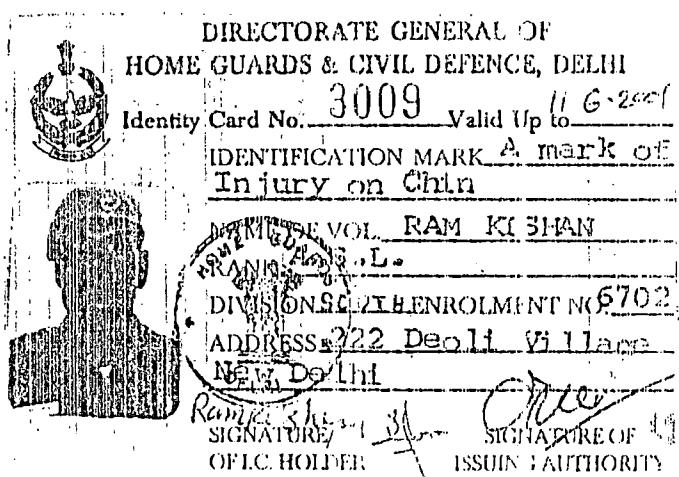
128



Wyn

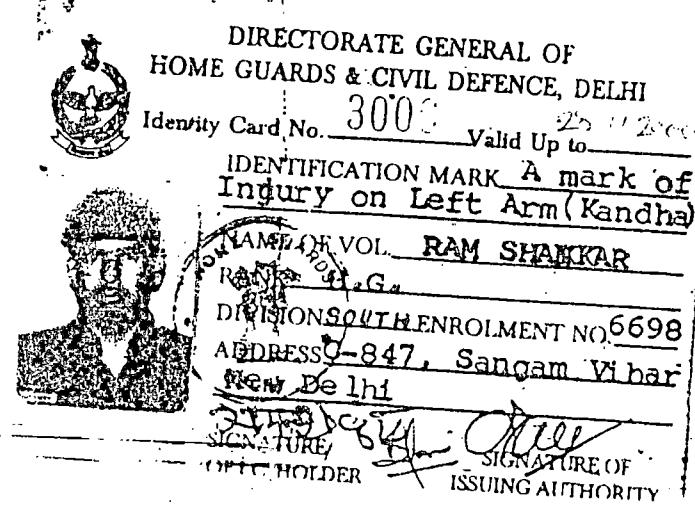
129

129



129

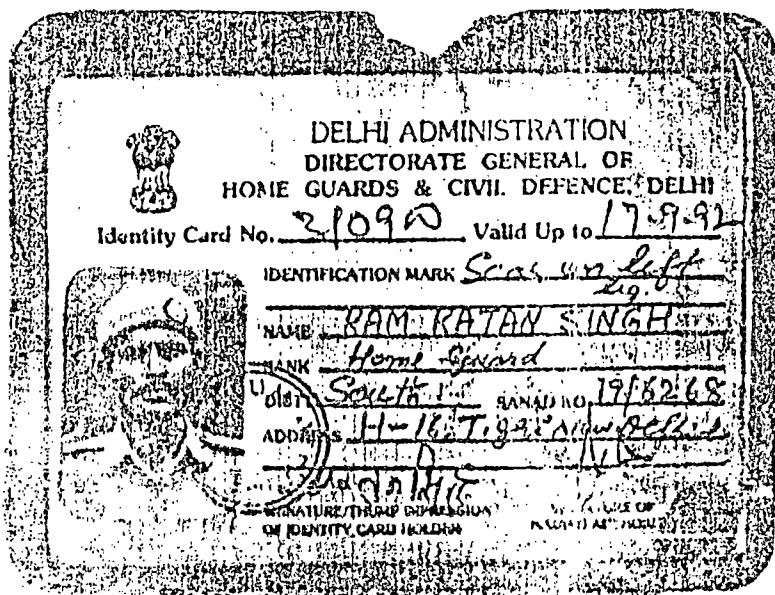
130



Sh. Ram Shankar

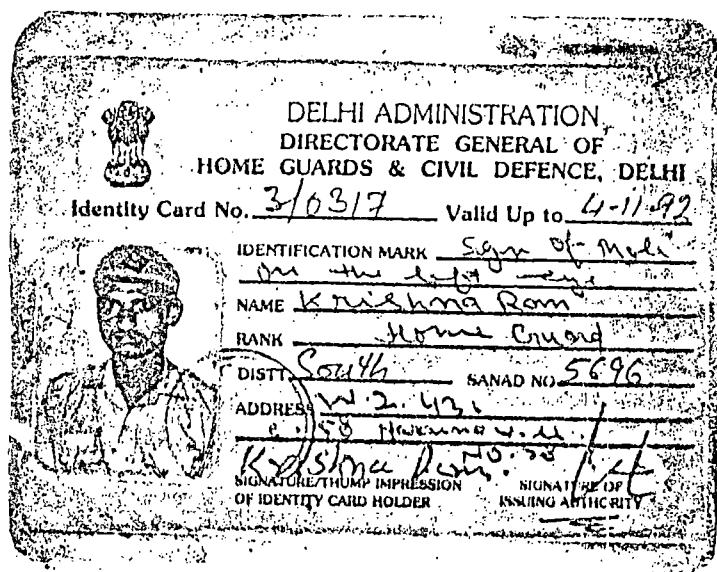
131

7800



gus
lm

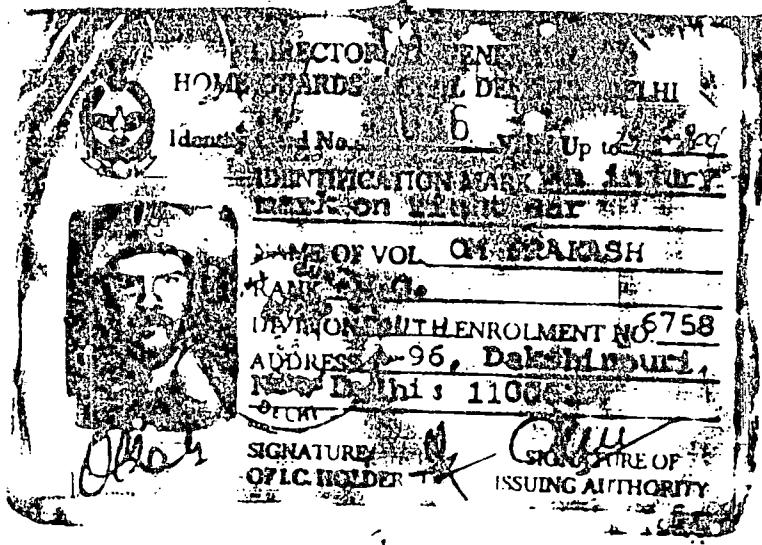
132



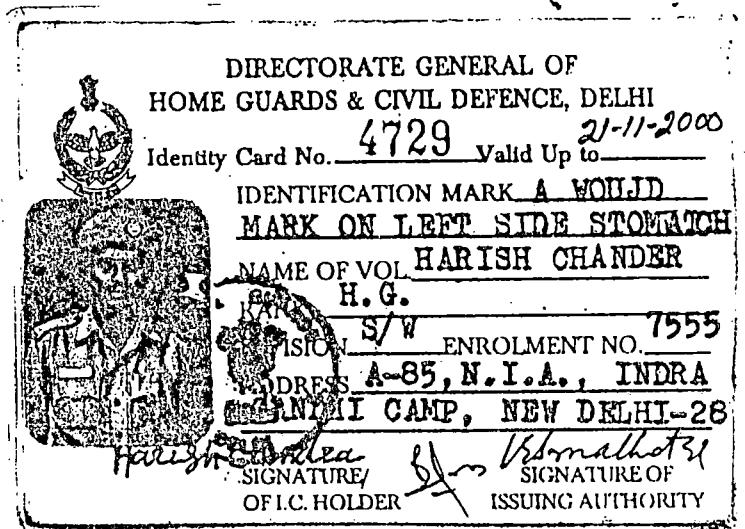
Arjun

(133)

1/2

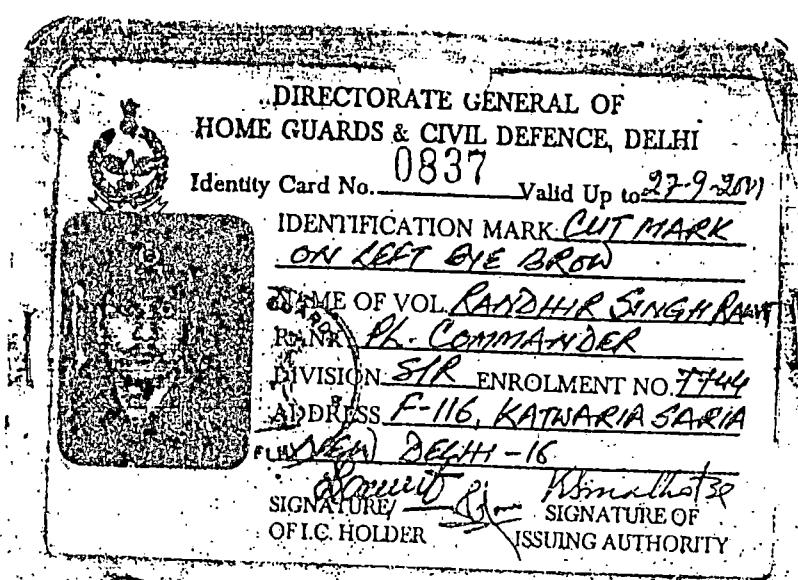


AM (P)



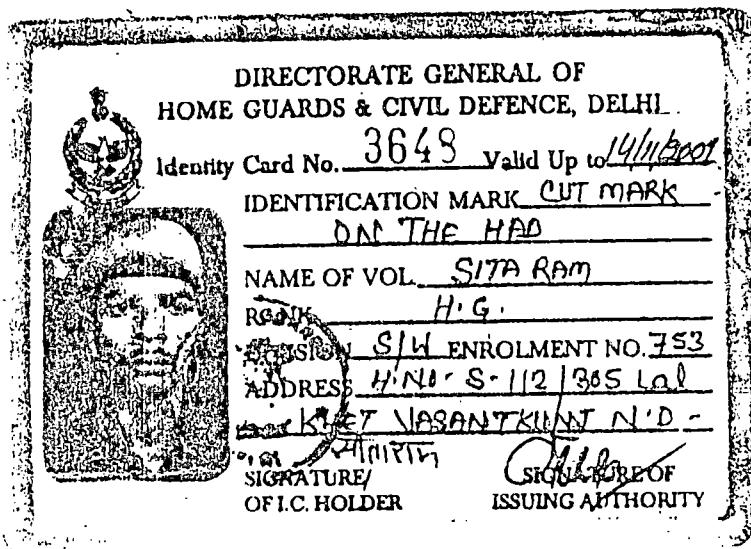
4729
Vishwanath

135

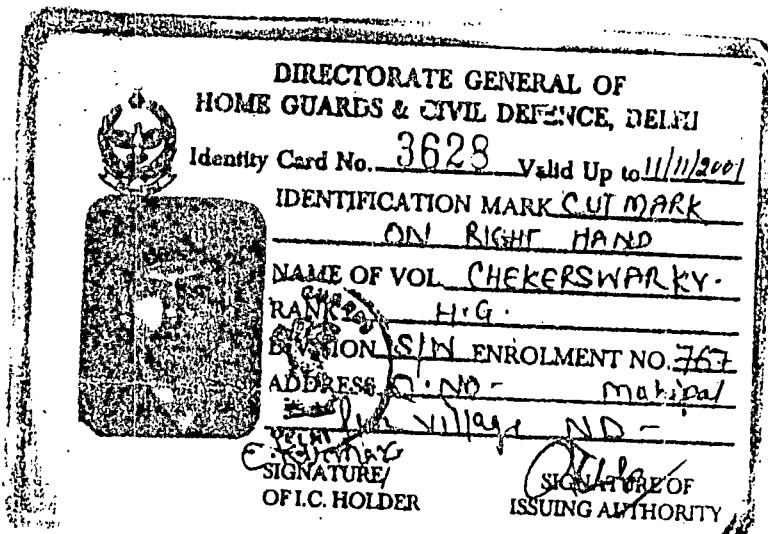


135
[Signature]

136



9/12/01





DIRECTORATE GENERAL OF

HOME GUARDS & CIVIL DEFENCE, DELHI

Identity Card No. 4691 Valid Up to 14/11/2001

IDENTIFICATION MARK LEFT HAND
ON CUT MARK

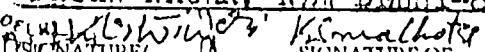
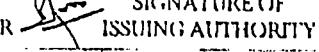


NAME OF VOL MITHILESH TIWARI

RANK HOME GUARD

DIVISION S/W ENROLMENT NO. 7541

ADDRESS T-523, PREM NAGAR,
PATEL NAGAR, NEW DELHI-8.

SIGNATURE 
OF I.C. HOLDER 

SIGNATURE OF
ISSUING AUTHORITY

138



139
138

DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI



Identity Card No. 4678 Valid Up to 14/12/2010

IDENTIFICATION MARK CUT MARK
ON LEFT HAND FORE FINGER

NAME OF VOL. RAM DEV

RANK P.H.

DIVISION S/W ENROLMENT NO 7573

ADDRESS A-85/52, N.T.A.,

INDRA GANDHI CAMP, PH-1

R.D. Ram Signature SIGNATURE OF

OF.I.C. HOLDER ISSUING AUTHORITY

Signature

Signature

DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI

Identity Card No. 4761 Valid Up to 10/6/2001

IDENTIFICATION MARK A CUT MARK
ON LEFT HAND LITTLE RING



NAME OF VOL. RADHEY SHYAM

RANK S.L.

DIVISION S/W ENROLMENT NO. 759

ADDRESS R2-684/9, GALI NO. 11

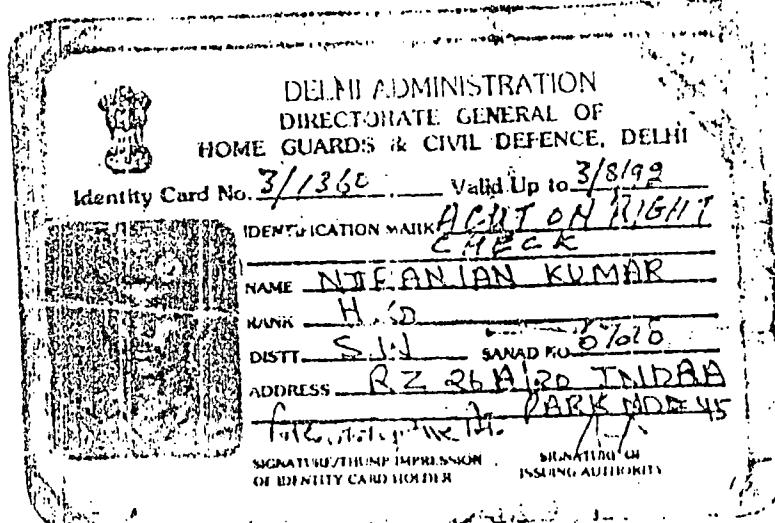
INDRA PARK, NEW DELHI

SIGNATURE
OF C. HOLDER

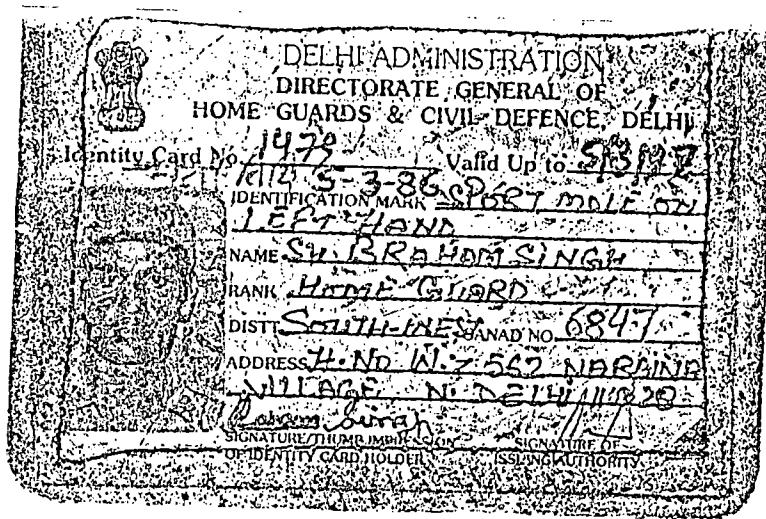
R. Shyam / L.T.
SIGNATURE OF
ISSUING AUTHORITY

SG

gr *lm*



MR
W



AM

143

DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI

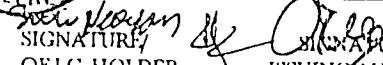
Identity Card No. 5362 Valid Up to 11-11-2020

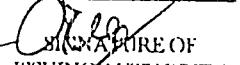
IDENTIFICATION MARK Cut on
Nose left side

NAME OF VOL. SHIV NARAIN
RANK S.L.

DIVISION WEST ENROLMENT NO. 97854

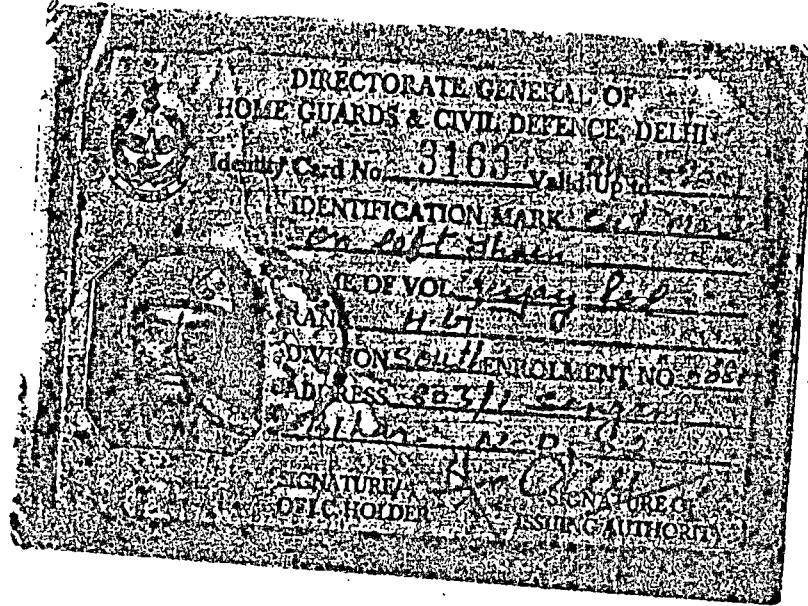
ADDRESS DA-61 F, HARI NGR.
NEW DELHI - 110064

SIGNATURE 
OF I.C. HOLDER

SIGNATURE OF ISSUING AUTHORITY 

m
hn

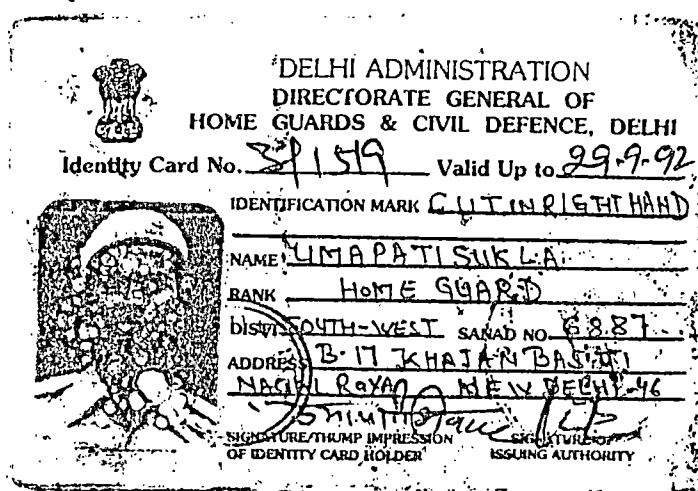
1434



✓ LM

115

145



W
W



DIRECTORATE GENERAL OF
HOME GUARDS & CIVIL DEFENCE, DELHI

Identity Card No. 4698 Valid Up to 29-4-2008

IDENTIFICATION MARK A MOLE
MARK ON LEFT ARM

NAME OF VOL SHANKAR RAI

RANK HOME GUARD

DIVISION S/W ENROLMENT NO 7564

ADDRESS No. 144, HARI

NAGAR, PILLI KODHI, N. DELHI

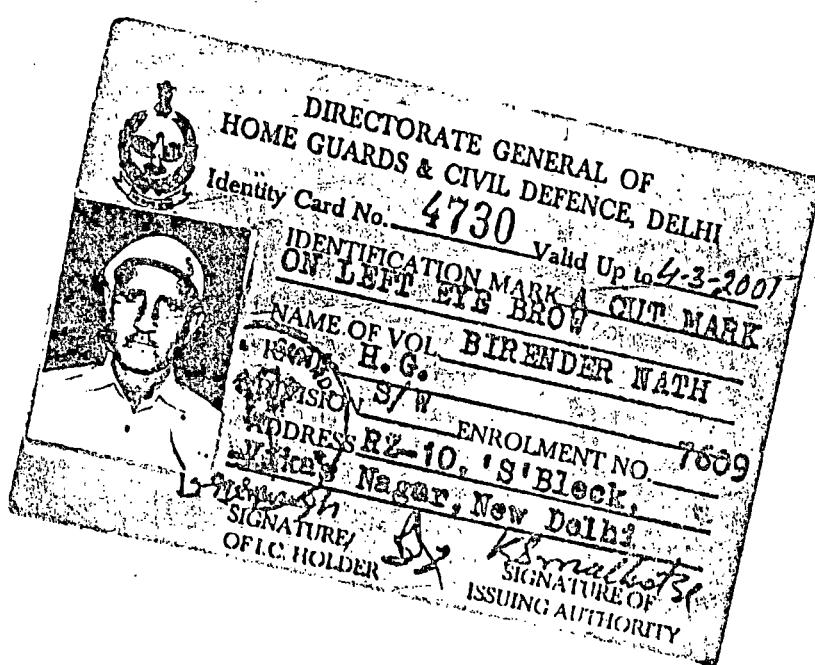
Signature of OFLC Holder Signature of Issuing Authority

146

AKL

157

WAD



AV GPN

168

8/10

10.
OA 410/2000
MA 534/2000

03.03.2000.

Present : Applicants in person.

Issue notice to respondents returnable on 16.3.2000.

Issue Dasti.

Pending further orders, there will be an ad interim order, i.e., the impugned orders dated 21.2.2000 and 25.2.2000 are stayed.

MA 534/2000 for joining in a single application is granted.

(Ashok Agarwal)
Chairman

(V. K. Majotra)
Member (A)



/as/

Cc:

Principal Secretary, P.C. & C.I.

5.
GA-420/2000
MA 565/2000

1/29

08.03.2000

Present : Applicants in person.

Issue notices to respondents returnable on
22.3.2000. Issue notices dasti.

Pending further orders, there will be an ad interim order in terms of prayer clause 9(a), namely, the operation of the impugned orders issued on 25.2.2000, and 8.11.1999 in case of applicant No.7, as stayed.

(Ashok Agarwal)
Chairman

(V. K. Majotra)
Member (A)

/as/

TRUE COPY

AM
YM

150

150

See annex
and note b

151

Central Administrative
Principal Bench

O.A. 408/2000
with
O.A. 193/2000,
O.A. 410/2000
and
O.A. 433/2000

2000

New Delhi this the 12th day
Hon'ble Smt. Lakshmi Swaminathan, Mem'

O.A. 408/2000

1. Arvind Kumar,
S/o Shri Kishan Pal Singh,
R/o 226, Sultanpur, Mehrauli,
New Delhi-30.

2. Rajinder Singh,
S/o Shri Lerman Singh,
D-183, Kusumpur Pahari,
Basant Vihar, New Delhi-57.

3. Jairam Sharma,
S/o Shri Ran Bilas Sharma,
R/o 124/9, Kishan Garh,
Basant Kunj, New Delhi-70.

4. Roshan Ali,
S/o Shri Wati Mohd.
R/o 18A/30, Ward No. 1,
Mehrauli, New Delhi-30.

Applicants.

(By Advocate Shri U. Srivastava)

Versus

Govt. of NCT, Delhi, through

1. The Chief Secretary,
Govt. of NCT, Delhi,
5, Shaheed Nath Marg,
New Delhi.

2. The Commandant General,
Home Guards & Civil Defence,
CTI Building, Raja Garden,
New Delhi.

3. The Commandant,
Delhi Home Guards, CTI Buildings,
Raja Garden, New Delhi.

... Respondents.

(By Advocate Shri Rajinder Pandita)

O.A. 193/2000

Brish Bhan Ram,
S/o Shri Sukhendar Ram,
(Sanad No. 5413),
R/o 0/46, Mangolpuri,
Delhi.

Mr
Tn

2. Jagbir Singh,
S/o Shri Bhagwan Singh,
(Sanad No. 5438),
R/o 337, Mangolpuri Kalan,
New Delhi.

3. Bal Kishan,
S/o Shri Chandra Bhan,
(Sanad No. 5465),
R/o Vill & PO - Mundaka,
New Delhi.

4. Ram Kishan,
Sanad No. 5381,
R/o 1167, Mangolpuri.

... Respondents.

(By Advocate Shri U. Srivastava)

Versus

Govt. of NCT, Delhi, through

1. The Chief Secretary,
5, Sham Nath Marg,
New Delhi.

2. The Commandant General,
Home Guards & Civil Defence,
CTI Building, Raja Garden,
New Delhi.

3. The Commandant,
Delhi Home Guards, CTI Buildings,
Raja Garden, New Delhi.

... Respondents.

(By Advocate Shri Rajinder Pandit)

O.A. 410/2680

1. Bhudayal Singh,
S/o Shri Jodh Raj Singh,
(Sanad No. 6870),
R/o H.No. 147, B/S Kishangarh,
Mehrauli, Delhi-30.

2. Rajpal Singh,
S/o Shri Puran Singh,
R/o H.No. 147 C/9, Kishangarh,
Mehrauli, Delhi-30.

3. Babu Singh,
S/o Shri Jodh Raj,
R/o H.No. 147, B/5 Kishan Garh,
Mehrauli, Delhi-30.

4. Kishan Prasad Bhatia,
S/o Shri Tejumal Bhatia,
R/o C-22, Type-I,
Safdarjung Staff Quarters,
West Kidwai Nagar, New D.

M. Y.

5. Smt. Sheela Virk,
W/o Shri Rajinder Singh,
R/o A-64/129, Sultanpuri,
Delhi.
6. Digambar Singh,
S/o Shri Raghubir Singh,
R/o H.No. 68/4, Mehrauli,
New Delhi-30.
7. Kamla Prasad,
S/o Shri Ram Sureman,
R/o Quarter No. 33, Kishan Garh
Goshal A,
Mehrauli, Delhi-30.
8. Nand Lal,
S/o Shri Bulaki Ram,
R/o H.No. 108/E, Kishan Garh,
Ward No. 9,
New Delhi-30.
9. Ram Bahadur,
S/o Shri Ram Sumer,
R/o Kishan Garh Gavshala,
Qtr No. 53, Mehrauli,
New Delhi-30.
10. Sundar Singh,
S/o Shri Cheta Ram,
R/o H.No. 114/5, Bis Sulriya Harijan
Colony, Vill - Neb Sarai,
New Delhi-68.
11. Ram Gulam,
S/o Shri Nakched Ram,
R/o Qr. No. 8/4, Krishan Vihar,
Sultanpuri,
Delhi-83.
12. Udaybir Singh,
S/o Shri Bhikam Singh,
R/o T/9, Ward No.6,
Mehrauli,
New Delhi-30.

... Applicants.

(By Advocate Shri U. Srivastava)

Versus

Govt. of NCT, Delhi, through

1. The Chief Secretary,
5, Sham Nath Marg,
New Delhi.
2. The Commandant General,
Home Guards & Civil Defence,
CTI Building, Raja Garden,
New Delhi

22
22

3. The Commandant,
Delhi Home Guards, CTI Buildings,
Raja Garden, New Delhi. ... Respondents.

(By Advocate Shri Rajinder Pandit)

Q.A. 433/2000

1. Tilak Raj,
S/o Shri Kharte Lal,
R/o A-5A/68, Janakpuri,
New Delhi.

2. Suresh Kumar,
S/o Shri Tek Chand,
R/o A/179, Hatal Road,
Uttam Nagar,
New Delhi.

3. Sanjay Kumar,
S/o Shri Kartar Singh,
R/o 178C Ward No. 2,
Mehrauli, New Delhi.

4. Ved Parkash,
S/o Shri Parkash Chand,
R/o B/250, Sultanpuri,
Delhi. ... Applicants.

(By Advocate Shri U. Srivastava)

Versus

Govt. of NCT, Delhi, through

1. The Chief Secretary,
5, Sham Nath Marg,
New Delhi.

2. The Commandant General,
Home Guards & Civil Defence,
CTI Building, Raja Garden,
New Delhi.

3. The Commandant,
Delhi Home Guards, CTI Buildings,
Raja Garden, New Delhi. ... Respondents.

(By Advocate Shri Rajinder Pandit)

O R D E R

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Learned counsel for the parties have submitted that the relevant facts and issues raised in the aforesaid four applications are the same and, therefore, they may be dealt

CR
HN

153

with together. At the request of learned counsel for the applicants, the facts in O.A.408/2000 were referred to during the course of arguments in the aforesaid cases.

2. The applicants in O.A.408/2000 are aggrieved by the orders issued by the respondents dated 25.2.2000 discharging them from their services with effect from the next date, that is 26.2.2000 under Rule 8 of the Delhi Home Guards Rules, 1959 (hereinafter referred to as 'the 1959 Rules'). He has submitted that all the applicants in this case as well as the other three cases had been recruited as members of the Home Guards under Rule 3 of the 1959 Rules and had completed the initial period of three years. They were working as Home Guards thereafter for subsequent periods beyond 3 years, as extended by the respondents. One of the main contentions taken by Shri U. Srivastava, learned counsel was that the applicants were discharged within the extended tenure period of three years which was upto 5.11.2001 and beyond. His contention is that the respondents could not, therefore, have discharged the applicants in the manner they have done without issuing a month's notice and complying with the provisions of Rule 8 of the 1959 Rules. He has relied on the Tribunal's order dated 1.6.1995 in Krishan Kumar & Ors. Vs. Govt. of NCT Delhi & Ors. (OA 188/95). Learned counsel has also submitted that the respondents had given an undertaking in similar matters which came before the Delhi High Court that they would prepare a Scheme for enrolment and discharge of the members of the Home Guards in Delhi, which they have not done before the impugned orders have been passed.

Ch
GK

According to him, the termination of the applicants could only be done by the respondents in terms of the Scheme which they had to prepare and not in an arbitrary manner, as they have done without any proper reason.

3. I have seen the reply filed by the respondents and heard Shri Rajinder Pandita, learned counsel. He has submitted that the issues raised in this case have been considered in a number of earlier judgements of the Tribunal. He has relied on the judgement of the Delhi High Court in Man Sukh Lal Rawal & Ors. Vs. Union of India & Ors. (CWP No.4286/97) dated 26.5.1999 and the Full Bench order of the Tribunal in I.S. Tomar & Ors. Vs. Govt. of NCT & Ors. (O.A.1753/97 with connected cases), decided on 25.11.1999 (Annexures 'A-7 and A-8'). He has submitted that the applicants have no right for regularisation, as they belong to a Voluntary Organisation i.e. the Home Guards. According to him, the competent authority has exercised its powers under the Home Guards Act, 1965, as extended to the UT of Delhi and the relevant 1959 Rules and there is nothing wrong with the termination orders which have been impugned in these cases. He has also submitted that the applications are barred under Sections 19,20 and 21 of the Administrative Tribunals Act, 1985. Besides, he has submitted that as the Home Guards is a Voluntary Organisation, the respondents can put off the volunteers at any time if their assistance is not required. He has, therefore, prayed that the aforesaid applications may be dismissed. He has submitted a copy of the Scheme dated 18.4.2000, copy placed on record.

✓
Gr

4. I have seen the rejoinder filed by the applicants. The main grievance of Shri U. Srivastava, learned counsel, is that the respondents ought to follow their undertaking given before the Delhi High Court at the time of disposal of CWP No. 4286/97, decided on 26.5.1999 to frame a Scheme to ensure that there was no pick and choose method with regard to the discharge of the persons who have been enrolled or re-enrolled as Home Guards. He has submitted that in the case of the applicants, they still have balance period after their latest enrolment of three years as Home Guards and the respondents could not, therefore, terminate their services without proper reasons in an arbitrary manner and thereafter engage other persons in their place. He has also submitted that many of the applicants have been working as Home Guards for several years and are not otherwise gainfully employed.

5. I have carefully considered the pleadings and the submissions made by the learned counsel for the parties.

6. In Mansukh Lal Rawal's case (supra), the Delhi High Court has voiced its concern for the applicants taking into account the facts of those cases. They have noted as follows:

"...many of the petitioners have been rendering services as Home Guards for several years, in some cases for almost about twenty years. It does appear a little unfair to them to be suddenly told that when their existing tenure comes to an end, they will not be re-enrolled. In such a situation, it will be extremely difficult for them to look for a job in the open market".

u
G

The High Court has further observed that the Government does give weightage to a member of the Home Guards for appointment to a Group 'C' or a Group 'D' post with them and to provide some assistance to unemployed Home Guards in seeking gainful employment on the completion of their term of employment. They had noted that some policy is to be framed to ensure that there is no pick and choose with regard to the persons who have to be enrolled and re-enrolled and those whose tenures are not to be extended. It was further stated by the High Court that they do expect the respondents to be alive to this situation and to "frame a transparent and workable policy" in this regard, within a period of six months. It is this policy that the learned counsel for the applicant has submitted the respondents have not framed before passing the impugned termination orders dated 25.2.2000 in O.A. 408/2000.

7. At the time of hearing Shri Rajinder Pandita, learned counsel had given a copy of the policy guidelines framed by the respondents dealing with the enrolment/re-enrolment and discharge of Home Guards in Delhi which he states has been framed in pursuance of the directions of the Delhi High Court which is dated 18.4.2000. It is not the case of the respondents that after discharging the applicants in the present cases, the respondents have not enrolled or re-enrolled, as the case may be, other persons as Home Guards. The Delhi High Court in Mansukh Lal Rawal's case (supra) has itself noted that many of the duties performed by the members of the Home Guards are of a permanent nature and the fact that there is

CR
42

such severe unemployment in the country should also be kept in view by the respondents.

8. As noted by the Full Bench of the Tribunal in I.S. Tomar's case (supra), the judgement of the Delhi High Court in Man Sukh Lal Rawal's case (supra) is clear and specific. The issue of jurisdiction which has again been raised by the learned counsel for the respondents under Sections 19, 20 and 21 of the Administrative Tribunals Act, 1985, is rejected in the light of this decision. In the Full Bench order dated 25.11.1999, it has been noted that the Scheme submitted by the respondents vide O.M. dated 10.9.1999 cannot be construed to be the Scheme contemplated in the Delhi High Court's judgement dated 26.5.1999. The Tribunal further stated in the conclusions that the O.As are disposed of in terms of the Delhi High Court's judgement in Man Sukh Lal Rawal's case (supra).

9. The applicants in O.A. 408/2000 have submitted that they have rendered service as members of the Home Guards for a number of years from 1989. They have submitted that against certain earlier discharge orders they had filed O.As before the Tribunal which had resulted in their being reinstated as members of the Home Guards. Shri U. Srivastava, learned counsel has contended that the impugned orders have been issued by the respondents against the applicants while they still had balance period of tenure which was upto 14.6.2001 in the case of applicant Nos. 1 and 3, upto 5.11.2001 in the case of applicant No. 2 and 2.2.20001 in the case of applicant No. 4. No reason

Ch
G

have been given by the respondents as to why the applicants have been picked up and discharged as members of the Home Guards with immediate effect. It is also relevant to note that it is not the case of the respondents that they do not need any more Home Guards, but as contended by the learned counsel for the respondents that after discharging the applicants in the aforesaid cases, others are being enrolled as Home Guards, as it is a Voluntary Organisation. While that may be so, the respondents cannot also act as an arbitrary manner especially after taking action to extend the tenure of the applicants. From the facts mentioned above, it is clear that there are no discernible reasons as to why the respondents have discharged the applicants during the extended period of 60 - of three years which are to expire by efflux of time in the years 2001-2002. In the facts and circumstances of the case, the action of the respondents cannot be held to be reasonable or that they have followed a transparent or workable policy with regard to the discharge of the applicants, or enrolment or re-enrolment of the concerned persons as Home Guards.

10. In the policy guidelines laid down by the respondents dated 18.4.2000, they have stated, inter alia, that in the case of volunteers who have served the Organisation for more than three years and upto a period of fifteen years and more, it has been decided to give one last opportunity to the discharged Home Guard Volunteers to seek appointment as Home Guard Volunteers for another term of three years. One of the main contentions of the applicants in the present O.As is that their services as

Ch
44

Home Guards have been terminated before completion of the extended term of three years tenure and that too without any reason in an arbitrary manner. The policy guidelines do not appear to lay down any transparent and workable policy in the matter of discharge of Home Guards like the applicants in the aforesaid cases. In this view of the matter, the action of the respondents in terminating the services of the applicants whose tenure on re-engagement has not expired and that too not on any grounds of misbehaviour or indiscipline cannot, therefore, be upheld. The termination orders have also been issued without complying with the principles of natural justice or giving a show cause notice to the applicants as to why their services are being terminated suddenly and immediately.

11. In the result, for the reasons given above, the aforesaid four applications succeed and are allowed. The impugned termination orders passed by the respondents are quashed and set aside. The respondents shall take the applicants back in service immediately as Home Guards for the remaining part of the unexpired tenure for which they had been re-engaged as Home Guards. Thereafter, further action may be taken by the respondents in accordance with the relevant rules, decisions of courts, policy guidelines and instructions. No order as to costs.

12. Let a copy of this order be placed in O.A.

1937/2000, O.A. 410/2000 and O.A. 433/2000.

File No.

CERTIFIED TRUE COPY

Dated 18/1/2001

(Smt. Lakshmi Swaminathan)
Member (J)

SRE Officer (J-1)
Section Officer (J-1)

Section Officer (J-1)

Central Administrative Tribunal

Principals, Baroda, 19/1/2001

Approved
Original
C.W.C.C.W.J

IN THE CENTRAL ADM. & RAILWAY TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

N.A. NO. 2129 OF 1995

in

O.A. NO. 1754 OF 1995

In the Matter of

Jagbir Singh Applicant

(Through counsel U. Srivastav)

Vs

Union of India

Respondents.

N.A. Under section 4(3) of A.T. Act 1995.

MOST RESPECTFULLY SHOWETH:

1. That the accompanying O.A. is being filed by the ~~2231~~ applicants jointly because they have a common cause of action and claiming for the same relief.
2. It is therefore most respectfully prayed that the Hon'ble Tribunal may be pleased to permit the applicants to file the O.A. Jointly. Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants.

Applicant
Dated

Date: 14/12/2005
Place:

Signature

15/10/2012 21/10/2012

Krishna Ram
Harsh Chandra G.
Aman Malik

RShyam

(162)

21/10/2012

Dip S.
Reetu
Gauri

R. d. Ram

C. Kumar.

APPLICANT

M.C.R.M.

Boopathi

21/10/2012

Verification:

21/10/2012

I, Harsh Chandra of the applicants do hereby verify that the contents stated above are true to the best of my knowledge and that i have not suppressed any material fact.

21/10/2012

Krishna Ram

Applicant

Through:

Harsh Chandra
U. Srivastav, Advocate
C.A.T. Bar Room,
Faridkot House,
New Delhi.

RShyam

Dip S.

Reetu

Gauri

R. d. Ram

C. Kumar.

M.C.R.M.

Boopathi

21/10/2012

21/10/2012

21/10/2012

21/10/2012

21/10/2012

U

Shiv Narayan (163)

Post Office (Post)

U. Shukla
Mithilesh Tiwari
Alka Singh
Jagbir
Birendra
Post Office
Post Office
Scampane

APPLICANT

Birendra

Verification:

I, Member of the applicants do hereby verify that the contents stated above are true to the best of my knowledge and that i have not superseded any material fact.

Applicant

Through: him

U. Srivastav, Advocate
C.A.T. Bar Room,
Faridkot House,
New Delhi.

U. Shukla
Mithilesh Tiwari
Alka Singh

Jagbir
Birendra

Shiv Narayan

Post Office

Post Office

Birendra

Scampane

him

8
13/11

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
(PRINCIPAL BENCH)
NEW DELHI.

O.A. No. 1754 of 2000.

WITH

M.A. No. 2129 of 2000.

IN THE MATTER OF:

Sh. Jagbir Singh & Others
Through
Sh. U. Srivastava, Advocate Applicants

VERSUS

Govt. of NCT of Delhi & Others
Through
Sh. Rajinder Pandita, Advocate Respondents

I N D E X

Sl. No.	PARTICULARS	PAGE NOS.
1.	Reply on behalf of the Respondents to the application filed by the applicants.	1-15.
2.	Memo of Appearance.	16.

राजनीतिकालीन व्यायपाठ/CAT (FB)

आज दाखिल किया

FILED - A. -

25 OCT 2000

दाखिल नं. 01067

चयरजिस्टर/Dy. Registrar

NEW DELHI:

FILED BY,

Rajinder Pandita

(RAJINDER PANDITA)
GOVT. ADVOCATE
CAT-BAR ROOM: NEW DELHI.

DATED: -

164

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
(PRINCIPAL BENCH)
NEW DELHI.

C.A.No.1754 of 2000.

WITH

M.A.No.2129 of 2000.

IN THE MATTER OF:

Sh.Jagbir Singh & Others
Through
Sh.U.Srivastava, AdvocateApplicants

VERSUS

Govt. of NCT of Delhi & Others
Through
Sh.Rajinder Pandita, AdvocateRespondents

REPLY ON BEHALF OF THE
RESPONDENTS TO THE APPLICATION
FILED BY THE APPLICANTS.

MOST RESPECTFULLY SHOWETH:

1. Without setting out detailed brief facts and detailed parawise reply the answering respondents craves the leave of this Hon'ble Tribunal to allow to raise the following preliminary objections.
 - i) That the instant application is an abuse of process of court of law and is not warranted by the provisions under which it has been sought.
 - ii) That the instant application is liable to be dismissed due to non-joinder of necessary

Contd.....

Party to the application, as per section 52(b) of the Govt. of National Capital Territory Act, 1992 the Govt. of India is the necessary party to the application.

- iii) That the instant application is barred by Section 19, 20, 21 of the Administrative Tribunal Act, 1985 and is liable to be dismissed with costs in favour of the answering respondents.
- iv) That the M.A. for joining together filed by the applicants is also liable to be dismissed as is not as per the Rule 4(5) (a) of Central Administrative Rules 1987.
- v) That this Hon'ble Tribunal has got no jurisdiction to entertain the present application is as much as there is no relationship between the applicants and the Respondents. The applicants are the 'VOLUNTEERS' who are called on at the time of emergency to assist the law and order enforcing agencies and is paid subsistence allowances and parade allowances for the period they perform the parade and training. The said payments is made out of contingency fund. There are no service conditions and the applicants were self employed at the time of enrolment. They have been attending to call duties as

'VOLUNTEERS'. It is relevant to add that Home Guards is a Voluntary Organisation with motto of 'NI SHKAM SEWA'. No statutory rights and obligation either on the respondents or the applicants regarding their services condition. The respondents can put the volunteers off at any time if their assistance is not required.

vi) That some of the Home Guards Volunteers working with Chandigarh Administration with a grievance that they had been working as Home Guards for over a decade and their service was terminated by verbal order. Some of the Home Guards Volunteers filed an application before the Central Administrative Tribunal, Chandigarh Bench vide O.A. No. 1013/CH/88, dated 31.1.1995 which was rejected by the Chandigarh Bench. The Home Guards Volunteers filed an S.L.P. in the Hon'ble Supreme Court of India and the Hon'ble Supreme Court of India was pleased to pass the following order:-

"The petition for special leave is dismissed. The representation must be made to the Government and not to the Court."

Contd.....

vii) That the Character/Status of Home Guards can be well amagine from the fact that even the Government Servants are enrolled as Volunteers to assist the law and order enforcing agencies which that this is only a Voluntary Organisation. The deployment of Home Guards is done on the basis of suitability and rotation, operation required and also on administrative reasons.

viii) That this instant application is liable to be dismissed as there are series of judgement/orders of the Central Administrative Tribunal, New Delhi and so many judgements of the Hon'ble High Court of Delhi.

However, without prejudice to the preliminary objections the detailed brief facts and detailed parawise reply to this application filed by the applicants is as follows:-

BRIEF FACTS:

1. That as per the Home Guards Act and Rules, Director General Home Guards and Director Civil Defence, Govt. of NCT of Delhi is authorised under whom the Organisation of Home Guards function. The same authority is competent for their command and control including enrolment, discharge, call-out training, placement of duties and discipline.

2. That this is the admitted position that Home Guards is Voluntary Citizen Organisation for local defence was raised in the United Kingdom during world war-II. In India, initially, Home Guards were raised in December, 1946 to assist local bodies and police voluntary in character and this concept has been kept in view throughout this organisational setup. As per the O.M.No.18/111/66/CD, dated 31.12.1966, the age group for initial recruitment/enrolment to the Home Guards should be 18-50 years with relaxation in favour of those specially qualified to act as Instructor/ Leaders and specialised personnel. That vide O.M. No.1/16/67-CD, dated 20.11.67 and O.M.No.III/14011/3/93-DGCD(HG), dated 16.12.93 the Home Guards Organisation should broad based free from political applications as requisited from amongst all classes of people and from all walks of life. In facts Home Guards Organisation intend to trained and enroll more and more people after three years. Govt. Servants, Advocates, Doctors and Engineers are also recruited/enrolled in Home Guards, as the Govt. Service is no bar in terms of Home Guards Act and Rules. As the policy laid down by the Govt. of India as far as possible unemployed persons should not be retained as Home Guards over a long period as to preserve the Voluntary character of the Organisation. That the present applicants were provided the membership of the Voluntary Organisation

1

as per the formate.

3. Thus, the Home Guards Oranisation is Voluntary in character in which all the persons are Volunteers excepting a nucleus of paid staff for the purpose of command and control. The Volunteers offer themselves to receive training dueing the peace of time and place their services at the disposal of the Nation during the country's hours or need in peace or war time or emergency they also act as watch and ward. The Volunteers are enrolled under the Home Guards Act and Rules with the motto of 'NISHKAM SEWA' having no statutory obligation on the respondents regarding their service condition. There is no relationship of Master and Servant as recognised by the Labour and Service Department. The Volunteers can be called at the time of emergency to assist law and order enforcing agencies and they are paid honorarium for the period they perform their duties within the funds of the user department. Most of the Home Guards Volunteers are in private service or employed with the Govt. There is no restriction on the Home Guards including the applicants in respect of private service. Govt. has issued various instructions/ memorandum from time to time in respect of enrolment of Home Guards, copies of which have already been submitted to this Hon'ble Tribunal the course of

Contd.

arguments. As per O.M.No.18/50/65-CD, dated 22.3.66 and No.1.1.69-DGCD(HG), dated 17.2.69, the Home Guards Organisation is basically Voluntary in character and this concept has been kept in view throughout the setup. As per O.M. No.18/III/65-CD, dated 31.12.66 the age group for initial recruitment to the Home Guards should be 18-50 years with relaxation in favour of the those specially qualified to act as Instructor/ Leaders and specialised personnel.

4. As per the O.M.No.VI-31011/1/81-DGCD(HG), dated 29.9.1993, the VIIth Biennial Conference of Home Guards and Civil Defence held in New Delhi in November, 1980 had recommended that unemployed Home Guards and Civil Defence Volunteers after rendering National Service for few years should be given some weightage for employment in Govt. Service as an incentive. In pursuance of the decision, Department of Personnel and Administrative Reforms and Departments had issued detailed instructions to Central Ministries and Departments on the question of giving preference to Home Guards and Civil Defence Volunteers having three years service and requisite training in these posts in Group-C & D where such experience would be an added advantage for efficient performance of duties vide letter dated 5.11.93. State Governments were requested to consider issuing similar instructions in the matter and the copies of the instruction issued may be

forwarded to the Ministry of Home Affairs. Ministry of Home Affairs also requested the State Governments to provide assistance to unemployed Home Guards in seeking gainful employment on the completion of their terms of enrolment.

5. That in view of the above submission, it is respectfully stated that the applicants have not holding any civil posts and as such they have no case before this Hon'ble Tribunal.

6. That the applicants are estopped from filing the present application as such they gave an undertaking to the effect that they are 'VOLUNTEERS' and will be serving the law and order enforcing agencies with motto of 'NISHKAM SEWA' and was already self-employed. Hence, there is no question of their regularisation or granting them any benefits as are allowed to public servants as there is a lot of difference between the Volunteers and Home Guards and Regular employees of the Government.

7. That the Hon'ble Supreme Court of India has already disposed of similar petition and the interlocutory application on the grounds that an employees under this system cannot be regularised and is not entitled to any relief as per the judgement and order in the case of Shri Rameshwar Dass Sharma and Others versus State of Punjab & Others in SLP (Civil) No. 12465/1990. The Hon'ble Chandigarh Bench of this

Tribunal in O.A.No.440-CH-94, dated 31.1.1995 and also recent decision of Chandigarh Bench dated 27.8.97 in O.A.No.1001/91 are strengthend the hand of the respondents. It is further submitted that the Hon'ble Supreme Court of India has disposed/passed an order in SLP No.4550 of 1989 on the judgement/order of Central Administrative Tribunal, Chandigarh Bench in O.A.No. 1013/CH/88 Sh.Raj Kamal Belt No.62 and Others Versus Union of India and Others. The Hon'ble Supreme Court of India was pleased to pass the following orders:-

UPON hearing counsel the court made the following.

ORDER

"The petition for special leave is dismissed. The representation must be made to the Govt. and not to the Court."

The Hon'ble Central Administrative Tribunal have discussed all the points and have delivered judgements on 11th January, 1999 in O.A.No.2006/98 Shri Chandeshwar and Others versus Govt. of NCT of Delhi & Others. It is further submitted that the cases involving disengagement of the Home Guards the Full Bench, New Delhi in its order dated 25.11.99 has followed the Hon'ble Delhi High Court's order dated 25.6.99 in CWP No.4286/97 Shri Mansukh Lal Rawal & others versus Union of India & Others. Under these

Contd...

123

circumstances the Hon'ble Delhi High Court's order the Hon'ble Supreme Court of India's order and the Full Bench order dated 25.11.99 holds the field.

PARAWISE REPLY:

1. In reply to para (1) of the application, it is submitted that the instant para is matter of record. It is further submitted that the order passed by the Competent Authority are under the Act and Rules of Delhi Home Guards and now orders of the Hon'ble Delhi High Court in CWP No. 4286/97 and Full Bench order dated 25.11.99 holds the field. In light of the Hon'ble Supreme Court of India judgement as already submitted in para 7 of the brief facts.
2. In reply to para (2) of the application, it is submitted that so far as the territorial jurisdiction of this Tribunal is taken into the consideration the same too is denied as per the detailed brief facts of the case.
3. In reply to para 3 of the application, it is submitted that the instant application is barred by Section 19.20.21 of the Administrative Tribunal Act, 1985 and is liable to be dismissed with costs in favour of

the answering respondents.

4.1 & 4.2 In reply to para 4.1 and 4.2 of the application, it is submitted that these paras are matter of record. It is further submitted that the applicants are Volunteers of the Home Guards Organisation and every body has right to get the membership of the said organisation. The tenure is fixed for three years as per Rule-8 of Delhi Home Guards Rules, 1959. The volunteers of Home Guards are not public servants and is engage for eight hours whenever needed. The Home Guards is an volunteers citizen's organisation for local defence and was raised in India to assist to local bodies and police. In facts Home Guards Organisation intend it to trained and enroll more and more people after discharging the ones after every three years. Govt. Service is no bar in terms of Home Guards Act and Rules. As per the policy laid down by the Govt. of India as far as possible unemployed persons should not be retained as Home Guards Volunteers over a long period so as to preserve the Voluntary character of the Organisation. The concept has been hold valid by the Hon'ble Supreme Court of India, Hon'ble Delhi High Court

and by the Central Administrative Tribunal,
Principal Bench, New Delhi.

4.3 & In reply to para 4.3 and 4.4 of the applica-
4.4 tion, it is submitted that instant paras are
matter of record and points of arguments.
It is further submitted that most of the
applicants have already deposited their
Govt. articles with departments.

4.5 to In reply to para 4.5 to 4.16 of the applica-
4.16 tions it is submitted that the competent
Authority Sh.L.S.Sandhu, Commandant Home
Guards, Delhi is exercise of the powers
conferred upon him under the Bombay Home
Guards Act, 1947 as extended to the Union
Territory of Delhi and Delhi Home Guards
Rules, 1959 read with the judgements of the
Hon'ble Supreme Court of India, Judgement
of the Hon'ble Delhi High Court vide CWP
NO.4286/97 Sh.Mansukh Lal Rawal & others
and Full Bench Judgement of the Hon'ble
Tribunal have passed the legal order. The
Home Guards Volunteers are not public servants
and are engaged for eight hours whenever
called out to perform the duties. Home Guards

Organisation intend to train more and more
people so that they would be called out

whenever needed. Identity cards issued by the respondents is not employment card. The Identity cards are issued to every Home Guards Volunteers only for identification as it is done in all Govt. Departments. The date of the validity of the Identity Card does not give any extention of their tenure which has been proved by the series of judgements of this Hon'ble Tribunal and Hon'ble High Court of Delhi.

5. In reply to para 5 of the application, it is humbly submitted that while taking into consideration the detailed brief facts, preliminary objections and parawise reply in consultation with rule-8 of Delhi Home Guards Rules, 1959 read with the judgements of the Hon'ble Supreme Court of India, Hon'ble High Court of Delhi and Central Administrative Tribunal (Principal Bench) New Delhi, none of the grounds support the prayer of the applicants.

6. In reply to para 6 of the application, it is submitted that the instant application is barred by Section 19, 20, 21 of the Administrative Tribunal Act, 1985.

7. In reply to para 7 of the application, it is submitted that the para is for the applicants to prove it to the entire satisfaction of this Tribunal.

8. In reply to para 8 of the application, it is submitted that in view of the preliminary objections, detailed brief facts and parawise reply to the application the applicants are not entitled to any relief as prayed for and the instant application may be dismissed with costs in favour of the answering respondents at the admission stage.

9. In reply to para 9 of the application, it is submitted that while taking into consideration, the above averments of this reply the applicants are not entitled to any relief as prayed for.

10 to 12 Needs no reply as subject matter of this Tribunal.

Atta
Com
RESPONDENTS and
DELHI

Contd....

THROUGH

R. Pandit
(RAJINDER PANDITA)

GOVT. ADVOCATE.

V E R I F I C A T I O N

I, L.S. SANDHU, IPS as Commandant Home Guards of Directorate of Home Guards & Civil Defence, Govt. of NCT of Delhi do hereby verify that the contents of the above mentioned reply are true and correct to the entire satisfaction and to the best of my knowledge as per the official records and legal advice revealed and no part of it is fasle and nothing material has been concealed or suppressed.

Verffied at New Delhi on 23-October, 2000.

On
CONCERNED
RESPONDENTS.
DIRECTOR OF HOME GUARDS
DELHI

15/2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH NEW DELHI

O.A. No. 1754 of 2000

IN THE MATTER OF

Shri Jagbir Singh & Ors. Applicants

Versus

Govt of NCT Delhi & Ors. Respondents

I N D E X

Sl. No.	Description of documents	Page No.
1.	Rejoinder on behalf of the applicants	1 - 6

Date :

Place : New Delhi

प्रधान (FB)

आज दाखल किया

Filed Today

14 FFR 2000

दाखिल नं/Filing No. 1620
नवरजिस्ट्रार/Dv Registrar

Applicants
through Counsel

(U. Srivastav)
Advocate
CAT BAR Room, Faridkot House
New Delhi

179

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH NEW DELHI

O.A. No. 1754 of 2000

IN THE MATTER OF

Shri Jagbir Singh & Ors. Applicants

Versus

Govt of NCT Delhi & Ors. Respondents

REJOINDER ON BEHALF OF THE APPLICANTS

MOST RESPECTFULLY SHOWETH

PARAWISE REPLY

Para 1: That the contents of para 1 of the counter reply is wrong and misconceived as stated and hence it is denied. In reply it is submitted that the contents of para 1 of the main OA is correct and the same be reiterated here again. Further it is submitted that on the point of jurisdiction the matter was referred to the larger bench and it has been decided by the Larger Bench of Hon'ble Tribunal in OA No. 346 of 2001 by vide their judgement/order dated 09.11.2001, that this Hon'ble Tribunal is having its jurisdiction to entertain and adjudicate upon the matter of the Home Guards. A copy of the order dated 09.11.2001 issued by the Hon'ble Tribunal in OA No. 346 of 2001 is being annexed hereto and marked as Annexure 'A' and the operative parts of the same is as under :-

"5. We respectfully follow the D.B. decision of the Hon'ble High Court dated 26.04.95

- 2 -

in Mansukh Rawat's case (supra) (presided by the then Hon'ble Chief Justice M.J. Rao, later judge of the Hon'ble Supreme Court) wherein the objection raised by the respondents that Home Guards are under the Union Territory of Delhi and any grievance with regard to their service can be agitated only before the Central Administrative Tribunal was sustained. This decision is binding on us. Accordingly we answer the reference to us that the Tribunal has jurisdiction in the matter.

6. The OA may now be listed before the appropriate Bench for further action."

Para 2: That the contents of para 2 of the counter reply is wrong and misconceived as stated and hence it is denied. In reply it is submitted that the contents of para 2 of the main OA is correct and a detail reply has been given in the above paras, the same be reiterated here again.

Para 3: That the contents of para 3 of the counter reply is wrong and misconceived as stated and hence it is denied. In reply it is submitted that the contents of para 3 of the main OA is correct and a detail reply has been given in above paras, the same be reiterated here again.

Para 4.1 & 4.2: That the contents of paras 4.1 & 4.2 of the counter reply is wrong and misconceived as stated andhence it is denied. In reply it is submitted that the contents of para 4.1 and 4.2 of the main OA is correct and a detail reply has been given in above paras, the same be reiterated here again.. Further it is submitted that it is admitted that the applicants are volunterers of the Home Guards Organisations and every body has right to get the membership of the said organisation and the tenure is fixed for three years as per rule 8 of Delhi Home Guards Rules 1959. Further it is submitted that all the applicants were engaged by the respondents in terms of the Rule 8 of Delhi Home Guards Rules 1959 initially for a period of three years which has been extended by the respondents on expiry of each and every tenure for a further period of three years again and again time to time and at present the extended tenure for a period of three years has not come to an end, and the respondents are trying to discharge the applicants from their services without following the provisions of Rule 8 of Delhi Home Guards Rules as in terms of Rule 8

"8. Terms of Office:- The term of office of a member of Home Guards shall be three years

Provided that the appointment of any such member may, at any time, be terminated by the Commandent General or the Commandent

as the case may be, before the expiry of the term of office :

- (a) by giving one month's notice, or
- (b) without such notice if such member is found to be medically unfit to continue as a member of the Home Guards."

As neither one month notice is there nor the applicants has been declared medically unfit by the respondents and the termination from services in such a manner is illegal and the same order which was issued by the respondents in other cases has been quashed and set aside by the Hon'ble Tribunal in OA No. 408/2000. Rest of the para has no legal force at all.

Para 4.3 & 4.4: That the contents of paras 4.3 and 4.4 of the counter reply is wrong and misconceived as stated and hence it is denied. In reply it is submitted that the contents of paras 4.3 and 4.4 of the main OA is correct and a detail reply has been given in above paras, the same be reiterated here again.

Para 4.5 to 4.16: That the contents of paras 4.5 to 4.16 of the counter reply is wrong and misconceived as stated and hence it is denied. In reply it is submitted that the contents of paras 4.5 to 4.16 of the main OA is correct and the same be reiterated here again. Further it is submitted that the appli-

applicants who are the volunteers of the Home Guards i.e. the respondents Organisations were initially appointed for a period of three years which has been extended by the respondents time to time, again and again and now the respondents have discharged the applicants by verbal order dated 09.07.2001 whereas the extended tenure which was fixed for another period of three years has not come to an end and the respondents have discharged the applicants from their services without any rhymes and reasons. Further it is submitted that the case of the applicants are fully covered by the judgement/order dated 01.06.95 issued by the Tribunal in OA No. 188/95 and the judgement/order dated 12.07.2000 in case of Arvind Kumar & Ors. Rest of the para has no legal force at all.

Para 5: That the contents of para 5 of the counter reply is wrong and misconceived as stated and hence it is denied. In reply it is submitted that the contents of para 5 of the main OA is correct and the same be reiterated here again.

In the facts and circumstances mentioned in the above paras it is therefore most respectfully prayed that the Hon'ble Tribunal may be graciously pleased to allow the present OA with all other consequential benefits and costs.

Any other fit and proper relief may also be granted.

krishna Ram

Date : 14/2/02

Place : New Delhi

gauri TM

Applicants

Verification

Verified that the contents of the above paras, are true and correct to the best of my knowledge and no material facts have been concealed.

krishna Ram

Date : 14/2/02

Place : New Delhi

gauri TM

Applicants
through counsel

(U S Shivastav)

Advocate

CAT BAR Room, Faridkot House
New Delhi